

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Original Application No.116/2014

IN THE MATTER OF:-

MEERA SHUKLA

.....APPLICANT

Vs

Municipal Corporation, Gorakhpur & Ors

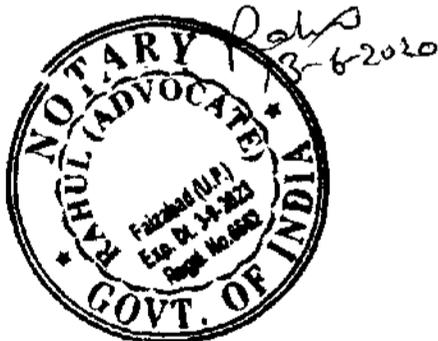
.....RESPONDENTS

IN THE MATTER OF:-

M/s Yash Pakka Limited

(formerly known as Yash Papers Limited)APPLICANT

Compliance status filed for and on behalf of Yash Pakka Limited (formerly known as Yash Papers Limited) in view of the order dated 27-09-2019 and the inspection report filed by the committee constituted by the Hon'ble Tribunal for execution of the orders of the Hon'ble Tribunal.



Sir,

Most respectfully Sheweth:-

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

1. That the applicant company is incorporated and registered under the Companies Act, 1956 and having its Corporate Office at Yash Nagar, Ayodhya, Uttar Pradesh-224135, the same is represented herein through its authorized signatory. The name of the applicant Company has been changed from Yash Papers Limited to Yash Pakka Limited. A Certificate of Incorporation pursuant to change of name of the Company issued by Registrar of Companies, Uttar Pradesh dated 08.11.2019 is annexed herewith as **ANNEXURE-1**.
2. That vide order dated 27.09.2019 the Hon'ble Tribunal was pleased to observe as under:

"20. Effluents have been found to be discharged in the drain connecting the river for which the State Pollution Control Board (SPCB) has proposed environmental compensation of Rs. 40 lakhs. It is stated that earlier defaults by the unit were considered by this Tribunal in the year 2016 and now notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued by the SPCB proposing closure for the violations.



21. According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. A updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth for Yash Pakka Limited

with in O.A. No. 399/2019, Mr Saraswati vs
M/s Yash Paper Limited & Ors.

Copy of the order dated 27.09.2019 is annexed herewith
as **ANNEXURE-2**.

3. That thereafter the matter was posted for 09.12.2019.
However, the matter could not come up before the
Hon'ble Tribunal on 09.12.2019 and is still pending for
consideration before the Hon'ble Tribunal.

4. That to the shock and surprise of the applicant that vide
impugned order dated 04.10.2019 the Respondent No. 4
raised a demand of environmental compensation of
Rs.40,80,000/- (Rupees Forty Lakhs and Eighty
Thousand Only) against the applicant purported to be in
compliance of the order dated 27.09.2019 passed by the
Hon'ble Tribunal. Copy of the UPPCB Letter dated
04.10.2019 is annexed herewith as **ANNEXURE-3**.

5. That a perusal of the demand notice dated 04.10.2019
would indicate that the same has been stated to have
been issued in compliance of the order dated 27.09.2019
of the Hon'ble Tribunal, whereas a perusal of the order
dated 27.09.2019 of the Tribunal will clearly establish
that no order for imposition or recovery of any amount
has been issued against the applicant Industry.

6. That aggrieved by the impugned demand the applicant
submitted its detailed reply/representation dated
18.10.2019 before the UPPCB. However, the UPPCB did
not pay any heed to the representation made by the
applicant industry and proceeded to issue consequential

For Yash Pakka Limited



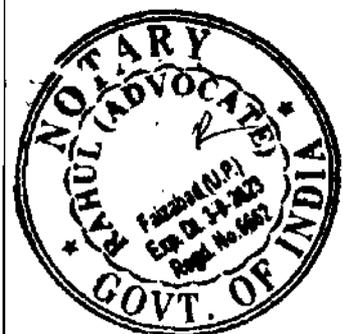
orders. Copy of the reply/representation dated 18.10.2019 is annexed herewith as **ANNEXURE-4**.

7. That vide letter dated 18.11.2019 the UPPCB directed the District Magistrate, Ayodhya to realize the impugned demand from the applicant. Copy of the letter dated 18.11.2019 is annexed herewith as **ANNEXURE-5**.

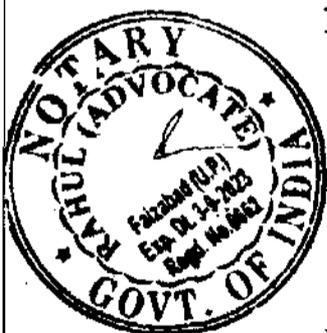
8. That consequently the Tehsildar, Sadar, Ayodhya issued Recovery Certificate dated 23.11.2019 against the applicant for the realization of the environmental compensation of Rs. 40,80,000/- (Forty Lakhs and Eighty Thousand Only). Copy of the Recovery Certificate dated 23.11.2019 is annexed herewith as **ANNEXURE-6**.

9. That it is categorically stated that the environmental compensation to the tune of Rs 40 lakhs has been wrongly calculated and illegally proposed by the UPPCB against the applicant as it is evident from the investigation report dated 06.09.2019 that ***the cultivatory lands in question does not belong to the farmers rather it has been illegally encroached on the Government Nala/drainage with a motive and intention to the grab the public land and further joint inspection conducted by the Joint Committee constituted by Hon'ble Tribunal that pollution causing due to obstruction in the said Tihura Nala.***

10. That in fact on the contrary the order dated 27.09.2019 clearly mentions that the issue with regard to imposition of the proposed damages by the UPPCB will be considered by it in O.A. No. 399/2019 titled as Mrs. Saraswati Vs M/s Yash Paper Limited & Ors. **For Yash Pakka Limited**



11. That the applicant herein has already preferred its objections to the proposed imposition of environmental compensation by the UPPCB before the Hon'ble Tribunal and the said matter is still pending for consideration before the Hon'ble Tribunal and that no compensation/damages have been imposed on the applicant so far as by the Hon'ble Tribunal. Copy of the objection preferred by the applicant is already part of the OA No.116/2014, contents whereof may be treated as part of the present compliance status and the same are not being repeated herein for the sake of brevity.
12. That thus a mere perusal of the order dated 27.09.2019 of the Tribunal, in whose compliance the impugned demand and recovery is being sought to be made, reveal that the impugned demand and recovery are illegal and perverse as no such direction has been issued by the Hon'ble Tribunal.
13. That thus for the reasons stated herein above the impugned demand and recovery deserve to be quashed.
14. That further it is also submitted that the UPPCB has no authority or power to impose and recover environmental damages under the law and the same can be imposed only by the Hon'ble Tribunal.
15. That it is submitted that the impugned order dated 04.10.2019 (Annexure 3) and its consequential orders dated 18.11.2019 (Annexure 4) and 23.11.2019 (Annexure 5) are arbitrary, illegal, stigmatic and is issued in gross violation of the principles of natural justice.



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

16. That it is unfortunate that the Respondent which is "State" and "Instrumentalities of State" within the meaning of the Article 12 of the Constitution of India, 1950 has chosen to flout all the principles of natural justice and has issued the impugned order and its consequential orders which seeks to seriously hamper the running business of the applicant.
17. That it is humbly submitted that impugned order is passed without considering the fact that the matter is still pending before the Tribunal and there is no direction/order of the Tribunal which could occasion passing of the impugned order dated 04.10.2019
18. That the impugned order entails civil consequences and is also discriminatory and arbitrary. As already seen, the impugned order in the present case involved serious financial liabilities upon the applicant and as the same was passed without giving opportunity to be heard before the Tribunal, it violated the principles of natural justice and is, therefore, illegal and deserves to be quashed.
19. That therefore in view of the aforesaid facts it would only flow that the impugned order dated 04.10.2019 (Annexure-3) and its consequential orders dated 18.11.2019 (Annexure-4) and 23.11.2019 (Annexure 5) are unfair, illegal, arbitrary and deserves to be set aside.
20. That the applicant not having any other alternative and efficacious remedy available to it, has preferred a writ petition No. M B 866 of 2020 before Hon'ble High court of Judicature at Allahabad, Lucknow Bench to seek interim



For Yash Pakka Limited

relief to stay the aforesaid recovery. The Hon'ble High court of Judicature at Allahabad, Lucknow Bench vide its order dated 14.01.2020 directed that "**No coercive measure shall be taken against the petitioner to recover the amount till the next date of listing**". Copy of the Hon'ble Highcourt of Judicature at Allahabad, Lucknow Bench order dated 14.01.2020 is annexed herewith as **ANNEXURE-7**.

21. That in compliance of the order dated 27.09.2019 passed by the Tribunal, a joint investigation was conducted by the concerned Authority on 23.10.2019 & 24.10.2019 and a detailed report dated 25.11.2019 was submitted. It is evident from a perusal of the aforesaid report that the water quality of the Government Nala/drainage in question is getting deteriorated due to the blockages and obstructions created in it by the farmers. The salient recommendation of the Joint Committee is as under:

"2 ...

The ponding and obstacle of flow causes anaerobic condition in the Tehura Drain which further deteriorated the water quality.

UPPCB has requested the District Magistrate, Ayodhya for issuing directions to administrative officers for dismantling Bandhas made by Farmers in the Tehura Drain and also for issuing directions to concerned departments i.e. Zila Panchayat/Gramya Vikas Vibhag for ensuring discharge of only treated domestic effluents/sewage generated from the villages located along the drain. "

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



22. That on complaint of Mrs. Rampiyari, **Gram Pradhan** – Tihura, Mrs. Jugra, **Gram Pradhan** – Rampur Halwara, Mrs. Anita Singh, **Gram Pradhan** – Sarairasi, to the SDM, Sadar Ayodhya, about the encroachment of public land and on the complaint an investigation conducted by Circle Officer Sadar, and on the basis of the report of Circle officer Sadar, the Court of Sub-Divisional Magistrate (SDM)–Sadar, Ayodhya has passed a conditional order dated 23.11.2019 under Section 133 of Cr.P.C. to remove all obstruction made on the Nala in question. Copy of the Order of Sub-Divisional Magistrate – Sadar, Ayodhya dated 23.11.2019 is annexed herewith as **ANNEXURE-8**.

23. That subsequently in compliance of the order dated 27.09.2019 passed by the Hon'ble Tribunal, the Member Secretary UPPCB vide letter dated 20.12.2019 has submitted report of the Joint Committee before the Hon'ble Tribunal and the same is pending for consideration before the Hon'ble Tribunal in terms of order dated 27.09.2019.

24. That the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow in compliance of order dated 24.09.2019 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Meera Shukul Vs. Municipal Corporation Gorakhpur & Ors. has given following directions to the District Magistrate Ayodhya under Section 5 of Environment (Protection) Act, 1986 vide Letter Ref. No.H45759/C-6/Jal-53/Faiza./19 dated 01.01.2020:-

- i. Immediately remove all bandha made on the Tihura Drain.

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



- ii. The waste water from the villages by the side of the Tihura drain is discharged only after appropriate treatment.
- iii. Carry out de-sludging of Tihura drain in association of Unit (Yash Pakka Limited) to ensure free flow of treated water in Tihura drain

Copy of the Letter of the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow dated 01.01.2020 is annexed herewith as **ANNEXURE-9**.

25. **That the applicant industry has already carried out de-sludging of Tihura Drain and submitted compliance report on 01.01.2020. The compliance of the same has also been inspected by the Joint Committee constituted by Uttar Pradesh Pollution Control Board in Joint Inspection made on 26.02.2020 that de-sludging of Tihura drain has been made by the Unit M/s Yash Pakka Limited. Copy of the Joint Inspection Report dated 26.02.2020 is annexed herewith as ANNEXURE-10.**

26. That the applicant industry has spent Rs.2,12,47,434/- (Rs. Two crores twelve lakhs forty-seven thousand four hundred and thirty-four only) towards Corporate Social Responsibility (CSR) in the last 5 years in the surrounding villages of the industry. Copy of a Chartered Accountant Certificate dated 21.02.2020 is enclosed herewith as **ANNEXURE-11**.

27. **That the Joint Committee vide its inspection report dated 26.02.2020 has also observed that the aforesaid direction of the Member Secretary, Uttar**


Sachin Kumar Srivastava
Company Secretary & Head (Legal)



Pradesh Pollution Control Board vide Letter dated 01.01.2020 has not been complied by the District Magistrate - Ayodhya. Accordingly a reminder Letter Ref. No.H49416/C-6/Jal-53/Ayodhya/2020 dated 28.05.2020 has been again issued by the Member Secretary, Uttar Pradesh Pollution Control Board. Copy of the direction of the Member Secretary, Uttar Pradesh Pollution Control Board dated 28.05.2020 is annexed herewith as ANNEXURE-12.

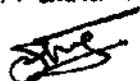
28. That the above compliance carried out by the applicant industry may kindly be taken on record.
29. That the applicant industry is innocent and the victim of the illegal acts of villagers who encroached the public land near the Tihura drain and obstructed the free flow of the drain.
30. That the applicant industry is always bound by the law of land and follow the environment laws and committed to protect and improve the environment.
31. That the facts as narrated above are true and correct.

PRAYER

In view of the above facts and circumstances the applicant humbly prayed that the compliance by the industry and the relevant facts may kindly taken on record in the interest of justice and fairplay,
Or pass any other further order as the Hon'ble Tribunal may deems fit and proper.



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

APPLICANT/AR
THROUGH For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

AYODHYA

SACHIN KUMAR SRIVASTAVA

DATED: 13.06.2020

Company Secretary & Head Legal

Authorised Signatory for the Applicant

Ayodhya

Mob.: +91 780000 08247





**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Original Application No.116/2014

Notary Stamp Affixed Rs. 10-00

IN THE MATTER OF:-

MEERA SHUKLA

.....APPLICANT

Vs

Municipal Corporation, Gorakhpur & Ors

.....RESPONDENTS

IN THE MATTER OF:-

M/s Yash Pakka Limited

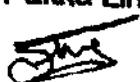
(formerly known as Yash Papers Limited)APPLICANT

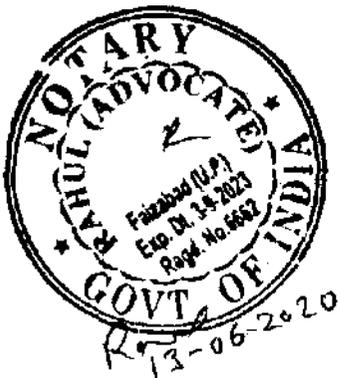
Affidavit

I, Sachin Kumar Srivastava, S/o Sh. Devendra Pratap Srivastava, Aged about 35 YEARS, Corporate Office at:- Yash Pakka Limited (Previously known as Yash Papers Limited), Yash Nagar, Ayodhya, UP-224135, presently at Ayodhya, do solemnly affirm and state as under:

1. That I am the authorized signatory designated as Company Secretary & Head Legal of Yash Pakka Limited and Applicant in the accompanying compliance status on behalf of the Yash Pakka Limited and as such am fully conversant with the facts of the case and competent to swear this affidavit.
2. That I further say that the contents of the accompanying compliance status has been drafted by me and contents of the same are true and correct to the record maintained by the Company during ordinary course of business and the same may be

for Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



treated as part and parcel of this affidavit and are not repeated herein for the sake of brevity.

For Yash Pakka Limited

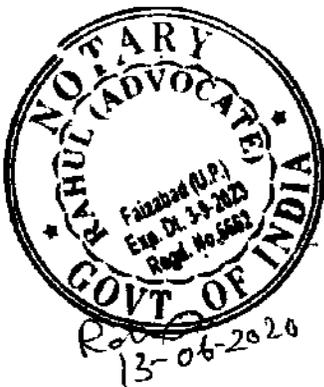

Sachin Kumar Srivastava
Company Secretary & Head Legal
DEPONENT

VERIFICATION

Verified at Ayodhya on day of, 2020 the contents of this affidavit are true and correct to the information received and the record maintained by the Company in the ordinary course of business and belief, no part of it is false and nothing material has been concealed therefrom.

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal
DEPONENT



The Deponent Sri. Sachin Kumar Srivastava

Identify by Sri self

SWORN AND VERIFIED BEFORE ME

Rahul
13-06-2020
NOTARY



सत्यमेव जयते
GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Office of the Registrar of Companies
Westcott Building, The Mall,, Kanpur, Uttar Pradesh, India, 208001

Certificate of Incorporation pursuant to change of name
[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

Corporate Identification Number (CIN): L24231UP1981PLC005294

I hereby certify that the name of the company has been changed from YASH PAPERS LIMITED to YASH PAKKA LIMITED with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name YASH PAPERS LIMITED.

Given under my hand at Kanpur this Eighth day of November two thousand nineteen.



Gaurav Kumar

Registrar of Companies

RoC - Kanpur

Mailing Address as per record available in Registrar of Companies office:

YASH PAKKA LIMITED

Flat No.202, 3A/172, Azad Nagar, Kanpur, Kanpur, Uttar Pradesh, India, 208002



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 116/2014

Meera Shukla

Applicant(s)

Versus

Municipal Corporation, Gorakhpur & Ors.

Respondent(s)

Date of hearing: 24.09.2019

Date of uploading the order: 27.09.2019

CORAM:

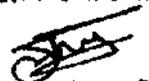
**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHWAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

The issue for consideration is the remedial action for contamination of water bodies and ground water, specially Ramgarh Lake, Ami River, Rapti River and Rohani River in and around District Gorakhpur, Uttar Pradesh.

2. The matter was considered vide the order dated 23.08.2018. The Tribunal noted the allegation that Ramgarh Lake, Ami River, Rapti River and Rohani River in and around District Gorakhpur were severely polluted on account of discharge of untreated sewage and industrial effluents. Steps required to prevent contamination of water bodies and groundwater were not being taken. This was affecting the farmers and inhabitants, flora, fauna and ecology of area and causing degradation of the environment. 103 water bodies are under

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



threat. There was no proper management of solid waste and no designated scientific sanitary landfill. There was encroachment of the Ramgarh Taal. CETP had not been set up. Industries were not complying with the environmental norms. There was high organic load in River Ami and Rapti and Sugar industries and Distillery units were causing pollution. 557 persons died in the year 2012. About 50,000 persons died in the last 30 years. It was also noted that Ami, Rapti and Rohani River are the tributaries of Ghaghara which ultimately terminated into River Ganga. For public health at Gorakhpur, clean water supply was necessary apart from cleaning of water bodies and other steps for protection of environment.

3. The Tribunal issued directions for the purpose and a Monitoring Committee was constituted headed by former Judge of Allahabad High Court with representatives of the CPCB, UPPCB and State Jal Nigam to oversee compliance of directions of this Tribunal already issued on the subject of closing the sources of contaminated water (like handpumps) and taking steps for supply of potable water, to ensure proper waste management and deal with other issues mentioned above.

4. The Committee was to carry out inspection of the industries causing pollution of water bodies, drains and rivers in the area and ETPs, STPs, CETP and SWM sites. Action plan was required to be prepared for solid waste processing plant, proper functioning of ETPs and CETP and also for making available potable water to the inhabitants apart from undertaking rehabilitation program for compensating the victims who had suffered. The Committee was to furnish reports to this Tribunal for further action.

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



5. The matter has been dealt with on several dates since then in the light of reports received from the Committee. The Tribunal has passed directions with regard to installation of STPs and CETP by GIDA, closure of industries operating illegally, adding to the pollution of the Rivers or their tributaries, shifting of construction activities from the floodplain zones/catchment area, unscientific disposal of municipal and other wastes. Reports have been dealt with from time to time earlier vide orders dated 25.10.2018, 17.12.2018, 07.03.2019, 29.04.2019 and 19.07.2019 to which a brief reference may be made.

6. Order dated 25.10.2018 dealt with the pollution caused by M/s. Yash Paper Mills, Faizabad by discharge in Tihura Drain affecting the agricultural lands as result of demolishing the clay barrier as per directions from the Sub-Divisional Magistrate. Allegation of alleged collusion of SDM of the area was directed to be looked into by the Chief Secretary, UP. The stand of the SDM is that the barrier was removed to ensure flow of the drain, though the rain has to be kept clean and free from discharge of effluents.

7. Order dated 17.12.2018 dealt with the damage to the forest land by Bajaj Sugar Mill, Golagokaran Nath, District Lakhimpur, pollution by M/s Gallant Ispat Limited, Gorakhpur by discharging effluent into a drain joining Ami River, pollution by M/s Rungta Industries Pvt. Ltd. and M/s Crazy Snacks Ltd. discharging effluent in GIDA drain, pollution by M/s Yash Paper Mills, and pollution of Ami River by sewage generated in Gorakhpur, Sahjanwa, Unwal, Kauriram and Khajni, pollution by M/s Bajaj Hindustan Limited (Distillery Unit), illegal construction around Ramgarh lake and absence of sanitation,

For Yash Pakka Limited


Sachin Kumar Srivastava 3
Company Secretary & Head Legal



reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order.

9. CPCB filed a report about the scale of compensation to be recovered which was considered vide order dated 29.04.2019. The report was directed to be acted upon by the State PCB. CPCB was to also deal with the remedial action against illegal drawal of groundwater. The compensation was to be revised based on actual period of violation. The Tribunal also dealt with report dated 18.04.2019 dealing with the transfer of forest land by the GIDA.

10. Finally, vide order dated 19.07.2019, reports with regard to pollution by K.M Sugar Mills, and Malvika Cement Private Limited and also pollution of River Gomti and Ramgarh Lake were considered. The reports were directed to be furnished to the CPCB and UPPCB for further action. Report on the issue of illegal construction in catchment area of Ramgarh Lake was directed to be dealt with by Urban Development Department of UP. The pollution of River Gomti, reported by the Committee, in pursuance of a separate order of the Tribunal in O.A. 24/2018, was to be dealt with by the Chief Secretary, UP. The Chief Secretary was directed to file an action taken report for consideration in the matter of pollution of river stretches, i.e O.A. No. 673/2018. This aspect has to be considered in the said matter. The Urban Development Department was to file action taken report with regard to construction by GDA in catchment area of Ramgarh Lake which is still awaited. Review petition has been filed by GDA seeking liberty to place its view point before the Urban Development Department.



For Yash Pakka Limited

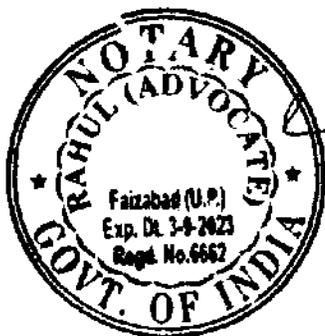

Sachin Kumar Srivastava
Company Secretary & Head Legal

11. It may be mentioned that apart from the reports relating to the pollution of the waterbodies in question directly or indirectly and other connected issues referred to above, the same learned Judge was also overseeing the subject of compliance of municipal solid waste in terms of order of this Tribunal dated 16.01.2019 in O.A. No. 606/2018 (which also covers compliance of Bio Medical Waste Management Rules, 2016 (BMW Rules)). In this regard, reports have been filed which have to be dealt with. In the same matter, Chief Secretaries of all the States were required to remain present before this Tribunal with the status of compliance on several important aspects of environment. After their appearance, directions have been issued requiring them to monitor such compliances at their level at least once in a month and at the level of the District Magistrates, twice in a month. Reports of such monitoring are to be furnished by the Chief Secretaries periodically to this Tribunal.

12. We may now note the reports which have been put up for consideration:

I. Reports have also been filed by the Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) in pursuance of earlier orders, as follows:

- A. Action taken report filed by the CPCB on 17.09.2019 (Pp 2503-2517) in respect of M/s Malvika Cement Pvt. Ltd., Raebareli, Uttar Pradesh.
- B. Report filed by UPPCB dated 13.09.2019 (Pp 2535-2567) in respect of M/s K.M. Sugar Mills (Distillery & Sugar Units), Masaudha, Ayodhya.



For Yash Pakka Limited

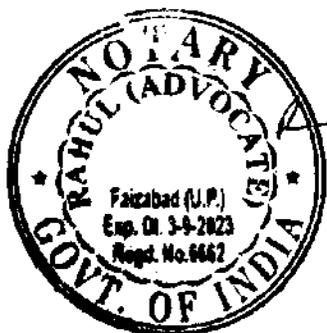

Sachin Kumar Srivastava
Company Secretary & Head Legal

C. Action taken report filed by the UPPCB dated 23.09.2019 (Pp 2568-2590) in respect of M/s Yash Paper Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter.

D. Report of the UPPCB (Pp 2467-2471) on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur.

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:

- i. M/s Bharti Research and Breeding Farm, FL-27, Sector-13, GIDA, Gorakhpur, UP
- ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
- iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
- iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
- v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
- vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
- vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP Report dated 29.07.2019 (Pp 2115-2132) on the subject of sand mining in District Jalaun and Hamirpur, Uttar Pradesh based on complaint of one Anchal Dwivedi to the effect that such sand mining was resulting in crisis of underground water and contamination of



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

groundwater, e-flow of the river was adversely affected and damage was being caused to the river banks and river ecosystem.

II. Additional Report of the Committee dated 03.08.2019 (page no. 2446) in respect of M/s Yash Paper Mills Ltd. & Rajepur Villaage Darshan Nagar, Ayodhya, Faizabad, Uttar Pradesh on the subject of industrial pollution alongwith report of the CPCB with regard to Tihura Drain near Yash Paper Mills Ltd. (Pp 2440-2445)

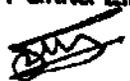
III. Summary of discussions and decisions of the Committee on the subject of wetlands dated 18.07.2019 (Pp 2093-2113)

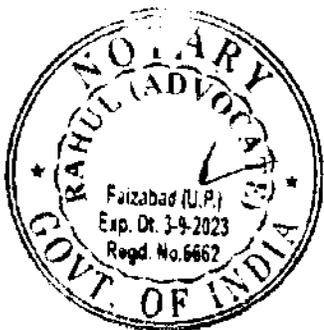
IV. Summary of discussions and decisions of the Committee on the subject of compliance of Solid Waste Management Rules by M/s Amko, Bulandshahr Road, Ghaziabad, Radisson Blue Hotel, Kaushambi, Ghaziabad, Uttar Pradesh, Cantonment, Ayodhya, Sand Mining in Jalaun and Hamirpur, discharge of effluents in Gomti-recovery of compensation from hotels and industries in terms of order of this Tribunal dated 17.01.2019, in O.A No. 24/2018 and storage of 10 crore liters of effluent by Sardar Nagar Distillery and river pollution at Pilibhit, Lakhimpur Kheri, Hardoi, Sitapur, Lucknow, Raebareli, Pratapgarh, Jaunpur, Ghazipur, River Sai, River Sai Tributary of River Gomti dated 29.07.2019 (Pp 2245-2256).

V. Reports of the Committee regarding solid waste management (including Bio-medical waste):

- a) dated 31.07.2019 (Pp 2135-2174) in respect of Agra;
- b) dated 31.07.2019 (Pp 2177-2244) in respect of Mathura;
- c) dated 31.07.2019 regarding Common Bio Medical Waste Treatment Facility (CBWTF) in respect of M/s JRR Waste

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



Management, Khasara No. 670, Mauja Dherera, Etmadpur,
District Agra, U.P. (Pp 2258-2273)

d) dated 31.07.2019 on the subject of Bio Medical Waste
Management at Sahara Hospital, Gomti Nagar, Uttar
Pradesh (Pp 2275-2310)

e) dated 31.07.2019 on the subject of Bio Medical Waste
Management at Dr. Ram Manohar Lohia Combined
Hospital, Vibhuti Khand Gomti Nagar, Lucknow, Mayo
Medical Centre, Vikas Khand-II, Gomti Nagar, Lucknow, St.
Joseph's Hospital, Vishal Khand-5, Gomti Nagar, Lucknow,
Nova (FORD) Hospital, Vikash Khand- Patrakarpuram,
Gomti Nagar, Lucknow, Uttar Pradesh (Pp 2312-2363)

f) dated 01.08.2019 on the subject of Bio Medical Waste
Management at S.N. Medical College & Hospital District
Agra, Uttar Pradesh. (Pp 2305-2391)

g) dated 05.08.2019 on the subject of Bio Medical Waste
Management at (i) Super Specialty Pediatric Hospital & PG
Teaching Institute, Sector-30, Noida and (ii) Jaypee Hospital
(A Unit of Jaypee Healthcare Ltd.), Sector-128, Noida Uttar
Pradesh. (Pp 2394-2438)

13. We have heard learned Counsel representing applicant, learned
Counsel for CPCB, UPPCB, UP Jal Nigam and learned Counsel for
the Yash Paper Mill. We have also heard learned Counsel appearing
on behalf of the Gorakhpur Development Authority (GDA) in *Review
Application No. 47/2019* seeking review of order dated 19.07.2019.

14. While we propose to deal with the reports directly connected to the
pollution of water bodies and other connected issues at Gorakhpur,
or otherwise connected thereto, which have been dealt with in earlier

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

orders, other issues such as Solid Waste Management at places other than Gorakhpur, sand mining and pollution of River Gomti may have to be dealt with in the first instance by concerned administrative authorities and report furnished to this Tribunal for further consideration.

15. The reports relating to Solid/Bio-medical Waste Management indicate violations. Such violations need to be remedied and action taken as per law for compliance of statutory Rules, including recovery of compensation on Polluter Pays principle. In order to do so, we direct that reports relating to Solid Waste Management (including Bio-medical wastes) be forwarded to Chief Secretary, UP for appropriate further action and monitoring and a compliance report being filed in O.A No. 606/2018 (Compliance of Municipal Solid Waste Rules by Uttar Pradesh) within one month by e-mail. Further consideration of the matter by this Tribunal will be in the said case. As regards reports relating to sand mining are concerned, the same may also be forwarded to the Chief Secretary U.P. for appropriate further action with a direction that action taken report be furnished in O.A No. 360/2015 (dealing with the subject of Sand Mining) within one month via e-mail. The reports mentioned above at items IV and V stand dealt with accordingly, as far as this order is concerned, pending further separate consideration as above.

16. We may now deal with reports at items I, II and III mentioned above.

I. Reports filed by the CPCB and the SPCB

- A. Action taken report filed by the CPCB on 17.09.2019 (Pp 2503-2517) in respect of M/s Malvika Cement Pvt. Ltd., Raebareli, Uttar Pradesh.

For Yash Pakka Limited


Sachin Kumar Srivastava
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17. In view of report of the CPCB that the unit is functioning without consent to operate and it has also installed tubewells without NOC, SPCB may take appropriate further action by way of stopping illegal activity, recovering compensation and initiating prosecution in accordance with law.

18. The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State.

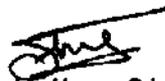
B. Report filed by UPPCB dated 13.09.2019 (Pp 2535-2567) in respect of M/s K.M. Sugar Mills (Distillery and Sugar Unit), Masaudha, Ayodhya.

19. The Distillery and Sugar units of the industry have been found to be non-compliant. In view of the facts found, the units need to be immediately closed by the SPCB under Section 31(1)(c) of the Water (Prevention and Control of Pollution) Act, 1974 in accordance with law in view of the recommendations of the joint Committee.

C. Action taken report filed by the UPPCB dated 23.09.2019 (Pp 2568-2590) in respect of M/s Yash Paper Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter.

20. Effluents have been found to be discharged in the drain connecting the river for which the State Pollution Control Board (SPCB) has proposed environmental compensation of Rs. 40 lakhs. It is stated that earlier defaults by the unit were considered by this Tribunal in the year 2016 and now notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued by the SPCB proposing closure for the violations.

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal
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21. According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. An updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth be dealt with in O.A. No. 399/2019, Mrs. Saraswati vs M/s Yash Paper Limited & Ors.

D. Report of the UPPCB (Pp 2467-2494) on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur.

22. The SPCB may proceed further in accordance with law in the light of its report.

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law.

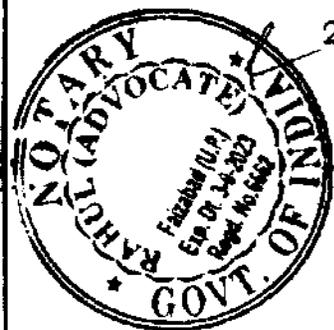
II. Additional Report of the Committee in respect of M/s Yash Paper Mills Ltd. & Rajendra Village Darshan Nagar, Ayodhya, Faizabad, Uttar Pradesh pollution alongwith report of the GPCB with regard to Tihura Drain near Yash Paper Mills Ltd.

24. A joint Committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above.

III. Discussions of the Committee relating to wetlands

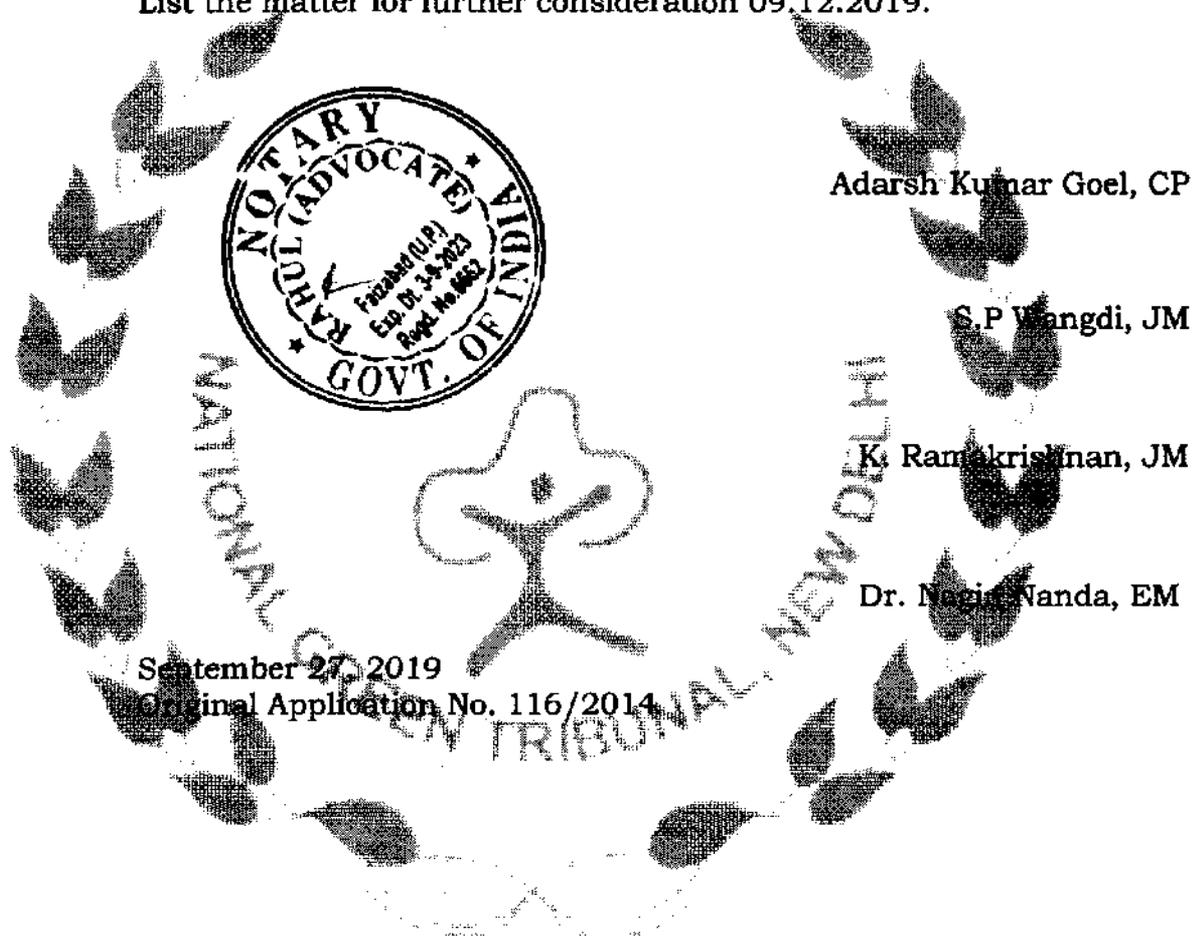
For Yash Pakka Limited


Sachin Kumar Srivastava¹²
Company Secretary & Head Legal



25. A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee. *Review Application No. 47/2019* stands disposed of.

List the matter for further consideration 09.12.2019.



Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Neelam Nanda, EM

September 27, 2019
Original Application No. 116/2014

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. A42375 / सी-6 / जल / 53 / अयोध्या / 2019

Dated 04/10/2019

माओ एनओजीएटीए प्रकरण
पंजीकृत

सेवा में,
मेसर्स यश पेपर्स लि०,
दर्शन नगर,
अयोध्या।

विषय: माननीय एनओजीएटीए, नई दिल्ली में दायर ओएनओ संख्या 116/2014 मीरा शक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 17.12.2018, 07.03.2019, 29.04.2018 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत है-

C. Action taken report filed by the UPPCB dated 23.09.2019 (Pp 2568-2590) in respect of M/s Yash Paper Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter.

20. Effluents have been found to be discharged in the drain connecting the river for which the State Pollution Control Board (SPCB) has proposed environmental compensation of Rs. 40 lakhs. It is stated that earlier defaults by the unit were considered by this Tribunal in the year 2016 and now notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued by the SPCB proposing closure for the violations.

बोर्ड द्वारा मेसर्स यश पेपर्स लि०, दर्शन नगर, अयोध्या के विरुद्ध रूपये 40.80 लाख (रु० चालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 40.80 लाख (रु० चालीस लाख अस्सी हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104, आई०एफ०सी० कोड यू०वी०आई०एन० 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिरोपित



भवदीय,

(Signature)
04/10/2019
(एस०बी० सिंह)
मुख्य पर्यावरण अधिकारी
(पृष्ठ-8)

प्रतिलिपि:

1. जिलाधिकारी, अयोध्या को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या को आवश्यक कार्यवाही हेतु प्रेषित।

For Yash Pakka Limited

(Signature)
Sachin Kumar Srivastava
Company Secretary & Head Legal

मुख्य पर्यावरण अधिकारी
(पृष्ठ-8)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@unnch.com - Web Site: www.unnch.com

For Yash Pakka Limited

(Signature)
Sachin Kumar Srivastava
Company Secretary & Head Legal



pack it RIGHT

15/UPPCB/Water
18th October, 2019

The Chief Environment Officer – Circle VI
Uttar Pradesh Pollution Control Board
Building No.TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow – 226 010
Uttar Pradesh

Dear Sir,

Subject: Representation for the revocation/withdrawal of Letter dated 4th October, 2019 (received on 12th October, 2019) bearing No.H42375/C-6/Jal-53/Ayodhya/19 issued by the Uttar Pradesh Pollution Control Board, Lucknow, Uttar Pradesh

Reg: Deposit of Environmental Compensation In the Uttar Pradesh Pollution Control Board in Compliance of the orders dated 17.12.2018, 07.03.2019, 29.04.2019, and 27.09.2019 passed by the Hon'ble National Green Tribunal, (Principal Bench) in O.A. No.116/2014 titled as Meera Shukla v. Municipal Corporation

Ref: Your Letter dated 4th October, 2019 (received on 12th October, 2019) bearing No.H42375/C-6/Jal-53/Ayodhya/19.

This is with reference to your aforementioned letter that vide the order dated 27.09.2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal'), the Tribunal has not approved/confirmed the proposal of the Uttar Pradesh Pollution Control Board (hereinafter referred to as the 'Board') to impose the impugned Environmental Compensation of Rs.40.80/- Lakhs upon the undersigned Industry.

It is important to note that the Hon'ble Tribunal vide order dated 27.09.2019 for hearing made on 24.09.2019 has directed a Joint Committee comprising of Central Pollution Control Board (hereinafter referred as CPCB) and this Board to file an updated inspection report towards the issue. The said fact is evident from the collective reading of Para 20 and 21 of the said order, wherein the Hon'ble Tribunal has only required the Joint Inspection Report by the CPCB and this Board. However, it is noteworthy that the Tribunal has yet not given its final concurrence with the findings of this Board submitted under the reported dated 24.05.2019 and Action Taken Report dated 23.09.2019. Instead, the Hon'ble Tribunal has only reiterated the

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For Yash Pakka Limited

Sachin Kumar Srivastava
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For Yash Pakka Limited

Sachin Kumar Srivastava
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observations made under the report that effluents were found to be discharged in the drain connecting the river for which this Board has **proposed** (emphasis supplied) environmental compensation of Rs. 40 lakhs. It is crucial to note that the Hon'ble Tribunal has not specified the imposed impugned Environmental Compensation to the tune of Rs. 40.80 Lakhs with regard to the undersigned Industry rather it is made a reference of Rs.40 Lakhs only while adjudicating the issue which is after all pending consideration by the Hon'ble Tribunal. Thus, it is not proper to impose the impugned demand on the undersigned Industry when the same has not been directed by the Hon'ble Tribunal. A copy of the order dated 24.09.2019 of the Hon'ble Tribunal is attached herewith as **'Annexure - 1'**.

It is to be noted that the Hon'ble Tribunal has directed the matter to be listed on 09.12.2019 for consideration of Joint Inspection Report to be submitted by the Joint Committee vide order dated 27.09.2019. Therefore, the matter is still pending adjudication before the Hon'ble Tribunal; hence, the impugned demand raised vide letter dated 04.10.2019 in the name of Environmental Compensation is unreasonable, arbitrary and coercive in nature.

It is further imperative to point out that the undersigned Industry has already filed detailed objections dated 21.05.2019 to the Report of the Board dated 24.05.2019 whereby the Board has proposed the Environmental Compensation of Rs.40.80/- Lakhs to be imposed upon the undersigned Industry before the Hon'ble Tribunal, challenging the same and the matter is still sub judice before the Hon'ble Tribunal. A copy of the objections to report of the Board dated 24.05.2019 is attached herewith as **'Annexure - 2'**.

The Hon'ble Tribunal in its order dated 27.09.2019 has observed that **"the defaults by the Unit were considered by this Tribunal in the year 2016"**. It is also important to add that vide order dated 16.05.2016 passed in the OA No.43/2016, titled as M/s Yash Papers Limited v. Krishan Kant Singh & Ors., the Hon'ble Tribunal was pleased to dispose of the case against the undersigned Industry and permitted it to run its paper mill as per law.

It is important to note that the cause of action arose in the present case against the undersigned industry after the Monitoring Committee submitted its report dated 29.11.2018 against the undersigned Industry exceeding its territorial jurisdiction.

However, the Hon'ble Tribunal passed the order dated 17.12.2018 primarily on the following issues:-

1. The manganese concentration in the ground water sample was more than the permissible limit in the discharge from the factory.
2. Damage to the cultivator land of farmers.

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Though, after investigation into the matter, the Monitoring Committee itself vide its report dated 29-11-2018 in Para No. 3 of Point No.29 of the report (Page No.1156 of Judicial File) observes as under:

"Potable Water Committee states that Iron, Manganese and Lead were found to be beyond the permissible limit at some locations but the contamination is geogenic and anthropogenic in nature and not due to discharge from the factory."

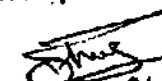
A copy of Page No.1156 as stated above of the report dated 29.11.2018 of the Monitoring Committee and Inspection Report of Potable Water Committee (Page No. 1165-1167 of Judicial File) are attached herewith as 'Annexure - 3' and 'Annexure - 4' respectively.

It is significant to note the aforesaid view is already reaffirmed by the Hon'ble Tribunal in the matter of Karnail Singh & Ors. v. CPCB & Ors. vide its order dated 13.11.2018 and 22.04.2019. Copies of the order dated 13.11.2018 and 22.04.2019 are attached herewith as 'Annexure - 5' and 'Annexure - 6' respectively.

As none of the chemicals used in paper manufacturing process of the undersigned Industry contain Manganese and, moreover, Manganese cannot be produced by reacting any of the chemicals used by the undersigned Industry in its manufacturing process. Therefore, Manganese is neither used nor discharged by the undersigned industry. It is also important to state that there is no parameter specified for Manganese in Charter for Integrated Pulp and Paper Industry and all sampling done by CPCB and this Board has not specified Manganese in any analysis report.

On bare perusal of Investigation Report dated 06.09.2019 bearing no.NGT-149/81-7-2019/44(Writ)/2014 TC-2 issued by the Under Secretary, Government of Uttar Pradesh, it is evident that the Government Nala in question does not belong to the farmers rather it has been in existence much before the establishment of undersigned Industry. It also finds mention in the letter that there was an inspection conducted, in February, 2019, by a State Level Committee appointed in line with direction of the Hon'ble Tribunal by its order dated 17.12.2018 wherein the effluent discharged by the undersigned Industry in the Government Nala in question was found within the permissible limits as prescribed by the Pollution Control Board. It is also important to note the observation made in the investigation report where it is categorically mentioned that the free flow of Government Nala in question has been illegally obstructed by some farmers and also now there is no requirement to take any action against the undersigned Industry.

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Sachin Kumar Srivastava
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For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

It is relevant to note that, as per the aforesaid Investigation Report, there is no complaint received by the District Magistrate, Ayodhya regarding destruction or any harm to the standing crops because of the effluent discharged by the industry in the Government Nala in question and as such it was further clarified that due to reasons mentioned therein there remains no need to take any action against the undersigned industry for the alleged violations.

A copy of Investigation Report dated 06.09.2019 bearing no.NGT-149/81-7-2019/44(Writ)/2014 TC-2 issued by the Under Secretary, Government of Uttar Pradesh is attached herewith as 'Annexure - 7'.

The other important points of objection to the report dated 24.05.2019 of the Board are given herein below:-

- (a) That in view of the order dated 29.04.2019 passed in the O.A. 116/2014, the Board has been directed in Para 9 of the said order that:-

"The UPSPCB may assess the amount of compensation applying the formula laid down by the CPCB not only for the days mentioned in the report of the CPCB but for the actual days of violation from the beginning but not beyond five years from the date of calculation."

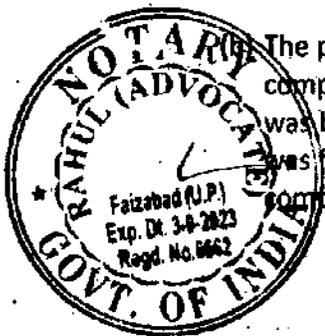
Assuming not admitting the impugned Environment Compensation can only be calculated from 23.05.2014 and not beyond that. However, the report dated 24.05.2019, it reveals that the calculation is done for the period from 30.01.2014 to 05.02.2014 and 21.04.2014 to 23.05.2014 which is contrary to the order of the Hon'ble Tribunal.

Further, the Industry was before the Hon'ble Tribunal from the year 2014 to 2016 and the Hon'ble Tribunal has already dealt with the issues for the said period of time. Therefore, the period of calculating the Impugned Environmental Compensation is incorrect and patently illegal. The Hon'ble Tribunal also admitted the facts in its order dated 27.09.2019 in Para No.20. A copy of order dated 29.04.2019 of the Hon'ble Tribunal is attached herewith as 'Annexure - 8'.

The period so calculated for the impugned Environmental Compensation by the Board is completely arbitrary, illegal and without considering the fact that the applicant Industry was before the Hon'ble Tribunal from the year 2014 to 2016. A false and frivolous case was filed against the Industry. The recommendations of the Inspection Team have been compiled by the undersigned Industry from time to time in true letter and spirit.

For Yash Papers Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



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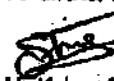
E : info@yashpapers.com W : www.yashpapers.com

Registered Office : Flat No. 202, 3A/172, Azad Nagar,

Kampur - 208002, (U.P.) India

CIN - L24231UP1981PLC005294

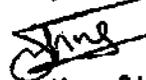
For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

- (c) On perusal of report dated 24.05.2019 of the Board proposing Environmental Compensation, it reveals that the results of the sample report dated 23.07.2018 are within prescribed norms. The conclusion of the Board for imposition of Environmental Compensation by observing that the report dated 23.07.2018 is failed is erroneous in view of the specific standards with regard to the undersigned industry. This oversight has to be immediately corrected.
- (d) That on perusal of report dated 24.05.2019 of the Board for imposition of Environmental Compensation, it submitted that the undersigned industry has made complaint against the Inspection Team regarding not providing the parallel sample on 04.10.2018 to the undersigned Industry, which is mandatory U/s 21 of the Water Act, 1974). The Inspection Team instead of providing parallel sample of the samples collected on 04.10.2018, for the reasons best known to them, re-inspected the undersigned Industry on 05.10.2018 and provided parallel samples thereof. It is relevant to note that the result of the parallel sample provided on 05.10.2018 was meeting the parameters and thus there was no violation of the discharge standards.
- (e) Though the Board projected that both the samples collected on 04.10.2018 and 05.10.2018 have been declared failed but the parallel sample provided on 05.10.2018 is meeting the norms. Hence, the report of the Board is itself disputed and hence not reliable. A copy of email dated 04.10.2018 complaining regarding not providing the parallel sample and Report of parallel sample analysis report collected on 05.10.2018 are attached herewith as 'Annexure - 9' and 'Annexure - 10' respectively.
- (f) That the Board did not follow the procedure of taking samples as provided under the Law and the same has been confirmed and admitted by the Monitoring Committee constituted by this Hon'ble Tribunal in its letter dated 09-10-2018 on Page No.811 of Judicial File of this Case.
- (g) The undersigned industry has been imposed with impugned demand of Environmental Compensation to the tune of Rs.40.80/- Lakhs without any cogent reason for which the applicant is not liable for the reasons elaborated above.
- (h) Since 2016 there has been no default reported on the part of the undersigned Industry regarding discharge of effluents beyond permissible limits, the same is also evident from last 16 inspections as mentioned in the objections as submitted by the undersigned Industry to the Hon'ble Tribunal. The same is not been reproduced for the sake of brevity (See Chart on page 2474-2476 of the objections dated 21.09.2019 of the Judicial File).

For Yash Papers Limited
Sachin Kumar Srivastava
Company Secretary & Head Legal

Yash Papers Ltd., Yash Nagar, Ayodhya 224 135, (U.P.), India

P : +91 5278 208900, 208901 F : +91 5278 258062

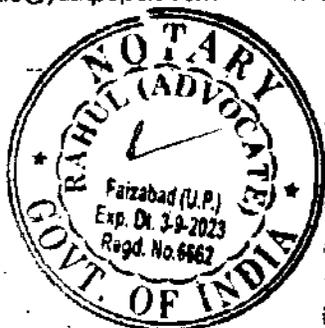
E : info@yashpapers.com W : www.yashpapers.com

Registered Office : Flat No. 202, 3A/172, Azad Nagar,

Kanpur - 208002, (U.P.) India

For Yash Pakka Limited

CIN - L24231UP1981PLC005294


Sachin Kumar Srivastava
Company Secretary & Head Legal**For Yash Pakka Limited**
Sachin Kumar Srivastava
Company Secretary & Head Legal

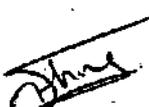
After considering the above objections, the Hon'ble Tribunal directed for Joint Inspection to be conducted by the CPCB and SPCB and to submit its findings before the Hon'ble Tribunal thereafter the matter is now posted for 09.12.2019 for further consideration, hence the impugned demand of money is unreasonable and without any authority of law.

Therefore, you are hereby requested to take note of the above and revoke/withdraw the aforesaid Demand Letter dated 4th October, 2019 (received on 12th October, 2019) bearing No.H42375/C-6/Jal-53/Ayodhya/19 issued by the Uttar Pradesh Pollution Control Board, Lucknow, Uttar Pradesh.

Thanking You,

Yours Faithfully,
for Yash Papers Limited

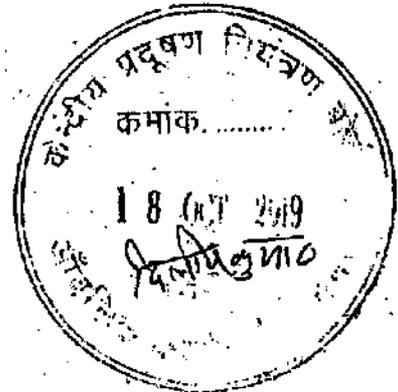



Sachin Kumar Srivastava
Company Secretary & Head Legal

Encl: As above

CC: For information and necessary action

1. The District Magistrate - Ayodhya
Civil Lines
Ayodhya - 224001
Uttar Pradesh
2. The Member Secretary
Uttar Pradesh Pollution Control Board
Building No.TC-12V
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
Uttar Pradesh
3. The Regional Director
Central Pollution Control Board
PICUP Building, Ground Floor,
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010



प्रमाणित हूँ

अक प्राप्ति रसीद

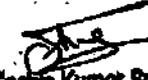
प्राप्ति दिनांक 18-10-19
प्रमाणित म. प्रमाणित
अक प्राप्ति रसीद (प्रमाणित म. प्रमाणित)

Yash Papers Ltd., Yash Nagar, Ayodhya 224 135, (U.P.), India
P : +91 5278 208900, 208901 F : +91 5278 258062
E : info@yashpapers.com W : www.yashpapers.com

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CIN - L24231UP1981PLC005294

For Yash Pakka Limited




Sachin Kumar Srivastava
Company Secretary & Head Legal

For Yash Pakka Limited

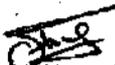

Sachin Kumar Srivastava
Company Secretary & Head Legal



pack it RIGHT

4. The Regional Officer - Ayodhya
Uttar Pradesh Pollution Control Board
1/17/104, Ram Nagar Colony,
Parikrama Marg
Ayodhya - 224001

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

Yash Papers Ltd., Yash Nagar, Ayodhya 224 135, (U.P.), India
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CIN - L24231UP1981PLC005294



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 113769 / सी-6/जल/53/अयोध्या/2019

सेवा में,

जिलाधिकारी,
अयोध्या।

Dated 18/11/19

माओएनओजीओटीओ प्रकरण
पंजीकृत

विषय: माननीय एनओजीओटीओ, नई दिल्ली में दायर ओओएओ संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 17.12.2018, 07.03.2019, 28.04.2019 एवं 27.09.2019 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.42375/सी-6/जल/53/अयोध्या/2019 दिनांक 04.10.19 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मेसर्स यश पेपर्स लि०, दर्शन नगर, अयोध्या के विरुद्ध रुपये 40.80 लाख (रु० चालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उद्योग द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड में अभी तक जमा नहीं किया गया है। अग्रेतर माननीय एनओजीओटीओ नई दिल्ली द्वारा उक्त ओओएओ संख्या 116/2104 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत है:-

C. Action taken report filed by the UPPCB dated 23.09.2019 (Pp 2568-2590) in respect of M/s Yash Paper Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter.

20. Effluents have been found to be discharged in the drain connecting the river for which the State Pollution Control Board (SPCB) has proposed environmental compensation of Rs. 40 lakhs. It is stated that earlier defaults by the unit were considered by this Tribunal in the year 2016 and now notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued by the SPCB proposing closure for the violations.

अतः उपरोक्त को दृष्टिगत रखते हुए आपसे अनुरोध है कि मेसर्स यश पेपर्स लि०, दर्शन नगर, अयोध्या के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रुपये 40.80 लाख (रु० चालीस लाख अस्सी हजार मात्र)की भू-राजस्व की भाँति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 का अनुपालन सुनिश्चित किया जा सके।

अग्रेतर अवगत होना चाहें कि उक्त प्रकरण माननीय अधिकरण में दिनांक 09.12.2019 को नियत है।

भवदीय,

(बी० बी०अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि

1. अनुसचिव, पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग-6 उओप्रओ शासन को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उओप्रओ प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस निर्देश के साथ प्रेषित कि मेसर्स यश पेपर मिल्स दर्शन नगर, अयोध्या के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली हेतु जिलाधिकारी, अयोध्या से सम्पर्क कर आवश्यक कार्यवाही करावें।

Yb11
मुख्य पर्यावरण अधिकारी
(वृत्त-6)

T.C/12V, Vibhuti Khand Gomi Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legals

Scanned by CamScanner

उपरोक्त प्रस्ताव नियंत्रण क्र. 40800000-0

आरपीसी प्रपत्र-36

[देखें नियम-141(3)]

प्राग का अधिपत्र

जय श्री

मैं,

श्री मैसर्स यश पक्का लि.

इशान नगर, अयोध्या, उत्तर प्रदेश

जब तक पं-राजेश्वर की बचत का पं-नगर के अर्थ में बनने
वाले बचत कोप में निम्न विवरणानुसार रूप में अन्तर्गत
आपने अर्पण की जाए कि इस अर्पण की तात्पर्य के 15
दिनों के भीतर तत्पक्ष में सुगमता के संदर्भ में
तंत्रिक कारण स्पष्ट करें कि क्यों न आपका विरुद्ध उक्त अर्पण
एवम् अर्पण, 2015 के अधीन उचित दायित्व अर्पण के द्वारा
की जाए।

दश अर्पण का विवरण - उपरोक्त प्रस्ताव नियंत्रण क्र.

इ = 40800000-0

अर्पण के लिए अर्पण

की जाने की तिथि 25/11/15

पुनः

(अर्पण के अर्पण)

तहसिलदार

सदर-अयोध्या



For Yash Pakka Limited

Secrin Kumar Srivastava
Company Secretary & Head Legal

उ०प्र० प्रदूषण नियन्त्रण बोर्ड- 40,80,000.00

आर०सी० प्रपत्र-36

(दिखें नियम-141(3))

मांग का अधिपत्र

क्रम सं०-

सेवा में,

श्री मेसर्स यश पेपर्स लि०, दर्शननगर, जनपद-अयोध्या जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आपसे निम्न विवरणानुसार देय है। एतद्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण - उ०प्र० प्रदूषण नियन्त्रण बोर्ड-

रु० 40,80,000/- (चालीस लाख अस्सी हजार रु०)

जारी करने की तिथि - 23.11.2019

मुहर

(तहसीलदार के हस्ताक्षर)



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

Court No. - 1

Case :- MISC. BENCH No. - 866 of 2020

Petitioner :- Yash Pakka Ltd. Through Authorized Signatory
Respondent :- U.P.Pollution Control Board Through Member
Secretary & Others

Counsel for Petitioner :- Dhruv Mathur, Rahul Kumar

Counsel for Respondent :- C.S.C., A.K. Verma

Hon'ble Pankaj Kumar Jaiswal, J.

Hon'ble Narendra Kumar Johari, J.

Sri Dhruv Mathur, learned counsel for petitioner, Sri A.K. Verma, learned counsel for respondent no. 1-3 and Sri V.P. Nath, learned counsel for respondent no.-4 are present.

Learned counsel for respondent nos. 1-3, prays for and is granted three days to seek instructions in the matter and if necessary, may file short counter affidavit.

List thereafter as fresh.

No coercive measure shall be taken against the petitioner to recover the amount till the next date of listing.

(Narendra Kumar Johari, J.) (Pankaj Kumar Jaiswal, J.)

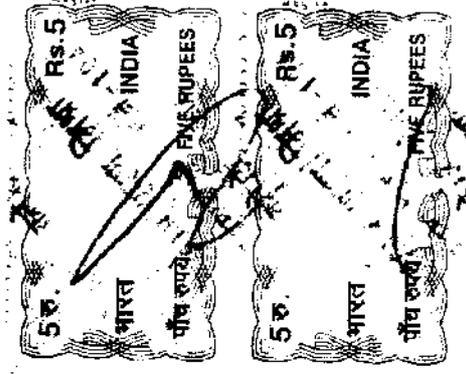
Order Date :- 14.1.2020

S.Verma



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



2=10.00

केवल नकल की फीस के लिए

आवश्यक स्टाम्प सहित प्रार्थना पत्र देने की तारीख Date on which Application is made for copy accompanied by the requisite stamps	नोटिस बोर्ड पर नकल तैयार होने की सूचना की तारीख Date of posting notice of notice board	नकल वापिस दिवें जाने तारीख Date of delivery of copy.	नकल वापिस देने वाले अधिकारी का हस्ताक्षर Signature of official delivering copy.
141 24-11-19	30-11-19	30-11-19	 30-11-19

नकल नोटिस दिनांक 23.11.2019 न्यायालय उषाजिला मजिस्ट्रेट सदर, अयोध्या। वाद संख्या टी 201904230108888 अन्तर्गत धारा 133 द 0 प्र 0 सं 0 धाना- महाराजगंज जिला- अयोध्या। सरकार काम शान्ती सिंह आदि पेशी दिनांक 06.12.2019

नोट- छायावृत्ति को लियों के साथ संलग्न है।



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

न्यायालय उप जिलामजिस्ट्रेट सदर-अयोध्या

कार्यकार बनाम शक्ति सिंह आदि

अर्त संख्या:- /2019

अर्तगत धारा 133 द०प्र०सं०

स्थान:- राजेपुर, थाना:- महाराजगंज, जिला:-अयोध्या

दिनांक पेशी:- 29.11.2019

विपक्षीगण:-

- 01 शक्ति सिंह मिवासी राजेपुर
- 02 पारसनाथ
- 03 एकादशी
- 04 रामचेत
- 05 नन्दलाल
- 06 सरस्वती
- 07 रामदेव
- 08 रामप्रसाद
- 09 धिरकूट
- 10 सुभाष चन्द्र

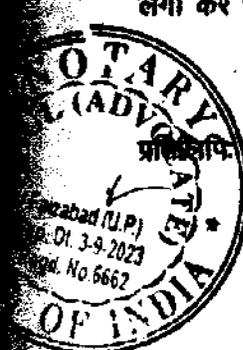
निवासीगण-ग्राम राजेपुर, थाना-महाराजगंज जिला-अयोध्या।

न्यूसेन्स को हटाने के लिये सशर्त आदेश अर्तगत धारा 133(1)द०प्र०सं०

जनसुनवाई के दौरान सुश्री रामपियारी, ग्राम प्रधान तिहुरा, श्रीमती जुगरा ग्राम प्रधान रामपुर इलवारा व श्रीमती अनीता सिंह ग्राम प्रधान सरायरासी व क्षेत्राधिकारी सदर की आख्या दिनांक 09.03.2019 के द्वारा मुझे प्रतीत कराया गया है कि एक सरकारी नाला जो बैसिह से शुरू होकर पाराखान, तिहुरा उपरझार, रामपुर इलवारा, रामपुर माझा, सरायरासी माझा, राजेपुर माझा, मूडाडीहा माझा, पिपरी संग्राम माझा, पूरे घेतन माझा और मडना माझा से होते हुए सरयू नदी से मिल जाता है जिससे होकर यश पेपर मिल व आस-पास के ग्रामों से जनित जल निकास उक्त सार्वजनिक नाले से होकर जाता है जिस पर आम लोगों द्वारा बन्धा बांधकर जल निकासी को अवरुद्ध किया जा रहा है। उक्त सार्वजनिक नाले पर बन्धा बांधे जाने से जल भरव होने के कारण आस-पास के खेतों में फसलों का नुकसान होना तथा क्षेत्र में संक्रामक रोगों का फैलना शुरू हो जाता है। उक्त को लेकर आम जनमानस में काफी असंतोष व क्रोध उत्पन्न हो रहा था। आस-पास के निवासियों में संक्रामक बीमारियों के फैलने की आशंका एवं आम जनमानस के हित के दृष्टिगत आप द्वारा जल निकासी के नाले पर किये गये अवरोध को हटाया जाना आवश्यक है। उक्त से मेरा समाधान हो गया है कि आप द्वारा किया गया यह कृत्य लोक अपदूषण में आता है।

अतएव मैं उप जिलामजिस्ट्रेट, सदर, अयोध्या एतद्वारा आपको आदेश देता हूँ तथा आपसे अपेक्षा करता हूँ कि आप दिनांकित अवधि तक अनिवार्य रूप से प्रश्नगत नाले पर किये गये किसी भी प्रकार के अवरोध को हटा लें, अन्यथा 2019 वर्ष, 11 माह, 29 दिवस को मेरे न्यायालय में पूर्वान्ह 11.00 बजे उपस्थित होकर यह संदर्भित करें कि इस आदेश को क्यों न प्रवर्तित किया जाय।

आज 2019 वर्ष 11..... माह दिवस को उपस्थित एवं न्यायालय की मुहर लगा कर प्रदत्त।



उप जिलामजिस्ट्रेट
सदर-अयोध्या

प्रतिपि थानाध्यक्ष महाराजगंज को तीन प्रतियों में इस निर्देश के साथ प्रेषित की एक प्रति सम्बन्धित को तामील कराकर तामीला प्रति अपनी आख्या सहित नियत तिथि के पूर्व न्यायालय पर प्रेषित करें।

उप जिलामजिस्ट्रेट
सदर-अयोध्या

TRUE COPY

Date 30-11-19
Court S.D.M./S.J. Awochya

for Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H45759 / सी-8/जल-53/फैजा0/19

दिनांक 17/20

माननीय एन0जी0टी0 प्रकरण
ई-मेल द्वारा

सेवा में,
जिलाधिकारी,
अयोध्या।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के शुद्धीकृत उत्प्रवाह का बिना किसी अवरोध के तिहुरा नाले के माध्यम से निस्तारित करने तथा तिहुरा नाले में समीपवर्ती गाँव का वेस्ट वाटर बिना शुद्धीकृत किये निस्तारित न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निर्देश।

महोदय,

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के द्वारा मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के सम्बन्ध में पारित आदेश के सुसंगत अंश निम्नवत है:-

According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. An updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth be dealt with in O.A. No. 399/2019, Mrs. Saraswati vs M/s Yash Paper Limited & Ors.

A joint Committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above.

यह कि माननीय अधिकरण के उक्त आदेश के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा उद्योग का निरीक्षण दिनांक 23.10.2019 एवं 24.10.2019 को किया गया। समिति द्वारा निम्न संस्तुति की गयी है:-

It is evident from the above observation, the ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which also deteriorating the water quality. Hence, the District Administration may be directed to immediately removed all bandha made on the Tehura Drain. Further, the major contribution of waste water flow in Tehura Drain is due to M/s Yash Pakka Ltd. Hence, District Administration in association with the unit (M/s Pakka Ltd.) may jointly carry out de-sludging of drain and also make proper arrangement such as pucca drain and provide gradient to ensure free flow of water. The District Administration may also ensure that waste water from the villages on the side of the Tehura Drain is discharge only after appropriate treatment.



For Yash Pakka Limited

Sachin
Sachin Kumar Srivastava
Company Secretary & Head Legal

उपरोक्त को दृष्टिगत रखते हुये पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत आपको निम्न निर्देश जारी किये जाते हैं:-

1. यह कि तिहुरा नाले में किसानों द्वारा बनाये गये समस्त बन्धों को तुरन्त हटा लिया जाये।
2. यह कि तिहुरा नाले के किनारे स्थित गाँव से वेस्ट वाटर बिना शुद्धीकृत किये तिहुरा नाले में निस्तारित न किया जाये।
3. यह कि तिहुरा नाले मे एकत्र स्लज को मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के माध्यम से निकालने की व्यवस्था की जाये, जिससे तिहुरा नाले में बिना अवरोध के उद्योग का शुद्धीकृत उत्प्रवाह निस्तारित हो सके।

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भू-तल, विभूति खण्ड, गोमती नगर, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या
3. मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या।


सदस्य सचिव



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For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

Joint Inspection Report

Dt. 26 February, 2020

of

M/s. Yash Pakka Ltd.

(Formerly M/s. Yash Papers

Limited),

Darshan Nagar, Ayodhya



(U.P.).

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

Joint Inspection Report of M/s. Yash Pakka Limited (Formerly M/s. Yash Papers Limited), Darshan Nagar, Ayodhya (U.P.).

Hon'ble National Green Tribunal, New Delhi passed order on dt. 27.09.2019 in the matter of O.A. No. 116/2014 Meera Shukla Vs. Municipal Corporation Gorakhpur & others. The related portion of the order passed by Hon'ble NGT is as given below-

"..... According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not to be obstructed. An updated joint inspection report is required to be obtained from a joint committee of CPCB and the SPCB which issue will henceforth be dealt with in O.A. No. 399/2019 Mrs. Sarswati Vs. M/s. Yash Papers Ltd. & others and

A joint committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above...."

Accordingly joint inspection of M/s. Yash Pakka Limited (Formerly M/s. Yash Papers Limited), Darshan Nagar, Ayodhya (U.P.) was conducted by a team of CPCB and UPPCB on October 23 - 24, 2019. The joint inspection committee of CPCB and SPCB recommended that the unit may be directed to comply with the following directions-

- 1- The unit should properly operate its ETP to maintain desired MLSS in aeration tank.
- 2- The unit may further get its ETP adequacy assessment and water balance through reputed government institution such as IIT.
- 3- The unit should properly operate its STPs to meet with the standards.
- 4- The unit may be directed to submit environmental compensation (EC) as per UPPCB letter dt. 04.10.2019.



For Yash Pakka Limited

Sachin
Sachin Kumar Srivastava
Company Secretary & Head Legal

- 5- The unit should installed electromagnetic flow meter for recycling of treated effluent.
- 6- The unit should not dispose off inert lime sludge and boiler ash indiscriminately and should ensure scientific disposal of the same.
- 7- The unit should install online continuous emission monitoring system as per SOP issued by CPCB under rule-9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 for the utilization of hazardous and other wastes.
- 8- The unit should strictly comply with the conditions stipulated in HW authorization as well as SOP issued for under rule-9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 for utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator.
- 9- The unit should maintained logbook of HW as per the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
- 10- The unit should reuse to the maximum extent of treated effluent in process and in irrigation as per irrigation management plan submitted to UPPCB.

The Unit M/s. Yash Pakka Ltd., Darshan Nagar, Ayodhya submitted compliance report regarding short comings mentioned in recommendation of joint committee report regarding M/s. Yash Pakka Ltd. vide letter no. 14/NGT/joint inspection dt. 01.01.2020 to Regional Office and Head Office, Lucknow. Compliance report sent by unit was received in RO office on dt. 01.01.2020 and Head Office also in the same date. A photocopy of the compliance report is annexed as Annexure-01.

In view of the compliance report submitted by unit vide letter no. 14/NGT/joint inspection dt. 01.01.2020 to RO and HO, a joint team of officers of Regional Office and Head Office inspected the unit on dt. 26.02.2020. At the time



For Yash Pakka Limited

Sachin Kumar Srivastava
Sachin Kumar Srivastava
Company Secretary & Head Legal

of inspection unit was found operational and Mrs. Saurabh Srivastava, Environmental Head was present as representative of industry. The detail inspection report is as follows-

1- Basic raw materials and products-

Bleached Poster grade Paper, Glazed Kraft Paper and Pulp		
1	Production Capacity	120 MT/Day.
2	Raw material used	wheat straw, bagasse, gunny bags and soft wood pulp
3	Product Quality	Poster grade paper & Kraft Paper
Egg Tray Production		
1	Production Capacity	03 TPD
2	Raw material used	ETP Sludge
3	Product Quality	Egg sized tray
Tableware manufacturing		
1	Production Capacity	20 TPD
2	Raw material used	Pulp
3	Product Quality	Tastari, Thali, Pyali
Pellet Manufacturing		
1	Production Capacity	30 TPD
2	Raw material used	Pith
3	Product Quality	Pellet

- 2- The reported installed capacity of unit is 120 MT/day Bleached Poster grade Paper/Glazed Kraft Paper and Pulp- 30 TPD.
- 3- In the industry sodium hypo chloride, caustic, Lime, Alum and chlorine gas is being used as chemical.
- 4- In the industry bleaching of pulp is done for the production of Poster Paper. In bleaching process of pulp chlorine gas is used.
- 5- In the industry de-pithing of bagasse is done and as result of de-pithing, pith is obtained which is used for manufacturing of pellet and pellet is used in boilers as fuel.



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

Water pollution sources and its control measures

- 6- Waste water (i.e. Effluent) generated from wetwashing, recovery, utility, bleach plant, paper machine becomes moderate polluting in nature. Waste water generated from digestion process becomes highly polluted in nature and generally termed as Black Liquor.
- 7- Industry has Installed Effluent Treatment Plant (E.T.P.) based on activated sludge process (i.e. ASP) for the treatment of moderate polluted effluent. E.T.P. comprises of following units.
- 7.1- Bar Screen
 - 7.2- Save All Tank
 - 7.3- Collection Sump
 - 7.4- Hill Screen
 - 7.5- Equalization Tank
 - 7.6- Anaerobic Lagoon
 - 7.7- Maturation Tank
 - 7.8- Reject Pit
 - 7.9- Cooling Tower
 - 7.10- Splitter Box
 - 7.11- Primary Clarifier (2 nos.)
 - 7.12- Aeration tank (2 nos.)
 - 7.13- Secondary Clarifier
 - 7.14- Polly electrolyte dosing tank
 - 7.15- Final Clarifier
 - 7.16- Thickener
 - 7.17- Decanter
 - 7.18- Multi Grade Filter (2 nos.)
 - 7.19- Activated Carbon Filter (2 nos.)
 - 7.20- Micro Plate Settler (03 No.)
 - 7.21- Belt filter press (01 No.)
 - 7.22- Tertiary Treated Effluent Collection Tank
- 8- Effluent of moderate polluting in nature is collected from four different sources. Effluent generated from wet washing flows to Anaerobic Lagoon and finally flows to collection sump through maturation tank. Effluent generated from recovery section and utility section also flows to collection



For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legal

sump. Effluent generated from bleaching section flows to equalization tank through cooling tower. Effluent generated from paper machine section is collected in sump and then pumped to Hill Screen for fiber recovery. Filtrate of Hill Screen is finally pumped to splitter box. Splitter box also receives effluent from equalization tank and sump pit. From the splitter box effluent is being divided into two streams and flows to both Primary Clarifiers followed by Aeration Tanks and Secondary Clarifier. Sludge from Primary Clarifiers is thickened through inclined screen and B-2 Thickener. Sludge of secondary clarifier is dried and dewatered with the help of decanter.

- 9- V-notch and Ultrasonic flow meter has been installed at the outlet of E.T.P. and electromagnetic flow meter has been installed at the inlet of E.T.P.. Log book is being maintained by the unit.
- 10- The unit has installed separate energy meter for measurement of energy consumed in the operation of E.T.P. and logbook of energy consumption is being maintained.
- 11- The Unit has established environmental lab having facility of analysis of pH TSS, B.O.D, C.O.D., MLSS, MLVSS and D.O. etc. Logbook of samples analyzed is being maintained by unit.
- 12- The unit has installed online effluent monitoring system at outlet of E.T.P. for parameters like pH, TSS, B.O.D. and C.O.D. Online monitoring system is connected with server of UPPCB and CPCB.
- 13- Industry has installed electromagnetic flow meter in the treated effluent recirculation pipeline. As reported, treated effluent is being used by the unit for following purposes-
 - 13.1- Gardening
 - 13.2- Ash quenching
 - 13.3- Irrigation
 - 13.4- Fire-fighting
 - 13.5- Spraying on bagasse
 - 13.6- Pulp mill
- 14- All units of E.T.P. installed were found operational during inspection. Sample of effluent from Inlet of ETP, final outlet of ETP and aeration tanks were collected in order to check the adequacy and deposited Central Lab, H.O., Lucknow for analysis. Analysis report of the samples is awaited.



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

- 15- Previously Sample from final outlet of ETP was collected on dated 01.08.2019 by Regional Office & was analysed by Central Lab, H.O., for the parameters pH, TSS, BOD, COD and result were found for analysed parameters with stipuled Norms for discharge in surface water. Copy of the analysis report is as enclosed as Annexure-02.

Chemical Recovery Plant

- 16- The unit has installed continuous digester of capacity 130 TPD for digestion of Agro waste raw material and batch digester of capacity 4 MT per batch for cooking of gunny bags.
- 17- The gunny bag is cooked with 3% NaOH in batch digester. After the pulping operation, steam is blown out from the digester. The cooked gunny bag is dumped in open. The free black liquor is collected in sump and then pumped to CRP section. After that, cooked gunny is washed in poacher washer and wash filtrate goes to equalization tank through closed drain. The unit is using perforated plate for the management of black liquor from the cooked gunny, where cooked gunny bag is unloaded on perforated plate and black liquor is collected into pit by gravity.
- 18- Industry has installed chemical recovery plant (CRP) having reported installed capacity of 140 MT per day for the treatment of black liquor generated from production process. CRP comprises of following main units-
- 18.1- Falling film multi effect evaporator
 - 18.2- Cascade evaporator
 - 18.3- Recovery boiler
 - 18.4- Re-causticizing plant
- 19- The unit has installed mass flow meter for WBL measurement at pulp mill section, mass flow meter for HBL, flow meter for measurement of steam consumption in CRP and separate energy meter for measurement of energy consumption in operation of CRP. The unit has installed web camera facing towards CRP stack. All the flow meters and energy meter are connected with the DCS system.
- 20- Treated effluent from final outlet of E.T.P. is discharged into Tihura Nala, which ultimately meets river Saryu after traversing a distance of approximately 10 km.
- 21- The unit has installed Sedi Cell for fiber recovery.



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

Air pollution sources and its control measures

- 22- The unit has installed turbines of capacity 2.5 MW and 6.0 MW for power generation.
- 23- The unit has installed one D.G. set of capacity 1250 KVA. which have been placed in closed room and DG was installed with acoustic enclosure. The height of stack attached to D.G. set is approx 07 meter above the roof.
- 24- The main sources of Air pollution in the industry are boiler attached to 6.0 MW T.G. Set, thermic fluid heater, recovery boiler and boiler attached to 2.5 MW T.G. Set. Detail regarding capacity of boiler, thermic fluid heater, fuel consumption, stack and APCS is as given bellow-

Sl. No.	Boiler/Heater	Capacity	Fuel Consumption	Stack Height	APCS
1-	Power boiler attached to 6.0 MW T.G. set	50 TPH	Paddy Husk- 245 TPD Bagasse Pith- 35 TPH	50 meter	ESP
2-	Recovery Boiler	140 TPD as black liquor solid	140 TPD as black liquor solid	50 meter	ESP
3-	Thermic Fluid Heater	3000000 Calorie per hour	Bagasse Pith- 12 TPD, Bagasse Pith pellet- 12 TPD	35 meter	Multi cyclone and wet scrubber
4-	Boiler attached to 2.5 MW T.G. set	20 TPH & 22 TPH	Paddy husk- 110 TPD, Bagasse pith- 15 TPD	34.14 meter	Multi cyclone and wet scrubber
5-	Pellet Unit	02 number pellet machine	Electric	25 meter	cyclone dust collector

- 25- Monitoring of stack emission attached to all boiler has been performed on dated 05.02.2020 by M/s. Sawen Project and Labrotries Pvt Ltd, Lucknow. As per stack monitoring report annexed as Annexure No. 03 indicates that concentration of pollutants in the flue gas emission is within the stipulated Norms.

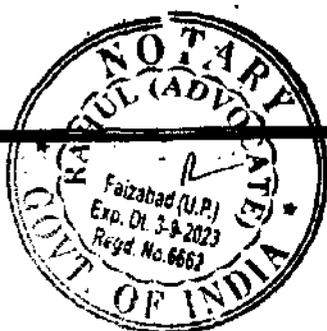


For Yash Pakka Limited

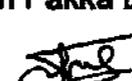
Sachin Kumar Srivastava
Company Secretary & Head Legal

Raw Water Requirement

- 26- Main source of fresh water supply in the unit is ground water. Presently unit is meeting its fresh water requirement through five (05) tubewells. Electromagnetic water meters are installed on the tube wells and logbook of fresh water abstraction is being maintained by the unit.
- 27- In the industry fresh water is used for domestic as well as industrial purposes. Waste water generated from water used in domestic purposes is treated into STP (02 No. capacity 25 kld and 10 kld). Each STP comprises of following units ie.
- 27.1- Bar Screen Chamber
 27.2- Oil Chamber
 27.3- Collection Pit, MBBR (02 No.)
 27.4- Secondary Tube Settler
 27.5- Chlorine Contact Tank (disinfection unit)
 27.6- Multi Grade Filter
 27.7- Activated Carbon Filter.
- At the time of inspection both the STPs were found operational and samples from final outlet of both the STPs were collected and deposited to Central Lab H.O. Lucknow on dt. 27.02.2020. Analysis report of the samples is awaited.
- 28- NOC of ground water abstraction for 7500 cubic meter per day has been granted by CGWA dt.-19.08.2019 which was valid till 08.08.2021. Copy of the same is as enclosed as Annexure-04.
- 29- The unit has obtained consent for emission under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and its amendments which is valid up to 31.12.2020.
- 30- The unit has obtained consent for discharge under section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and its amendments which is valid up to 31.12.2020.
- 31- The unit has obtained authorization for Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and which is valid upto 31.12.2023.



For Yash Pakka Limited


 Sachin Kumar Srivastava
 Company Secretary & Head Legal

Solid and hazardous waste generation details

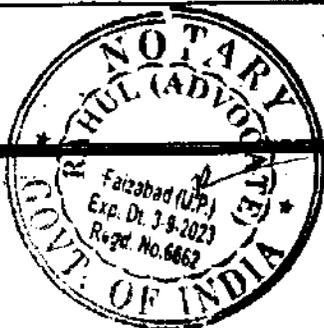
32- Unit generates solid waste such as E.T.P. sludge, boiler ash and inert lime sludge. As reported, E.T.P. sludge generated is used in the manufacturing of Egg Tray as raw material and remaining is sold to Board manufacturing units of nearby area. Boiler ash is used for low-land filling and inert lime sludge is sold to ACC cement plant. Photocopy of the purchases order is Annexure-05. Record of boiler ash and inert lime sludge is being maintained by the unit. Spent oil is used as fuel in boiler.

Measures Adopted for the Control of Fugitive Emission

- (a) Water sprinklers have been installed for sprinkling of water on raw material storage yards.
- (b) Sprinkling of water through tankers on roads within industry premises.
- (c) Retention wall around raw material storage yard.
- (d) Mesh installation over the boundary wall where height of boundary wall is less.
- (e) Tree plantation near boundary wall.

Status of compliance of short comings mentioned in joint inspection report of CPCB and SPCB dt. 23-24 October, 2019-

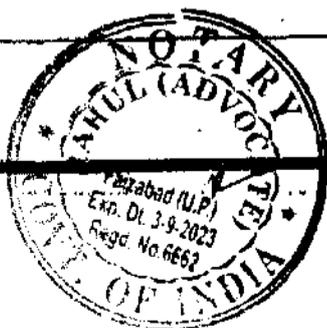
Point	Compliance Status
1- The unit should properly operate its ETP to maintain desired MLSS in aeration tank.	Samples has been collected and deposited to Central Lab, H.O. Lucknow. Decision regarding the compliance may be taken on the basis of analysis report.
2- The unit may further get its ETP adequacy assessment and water balance through reputed government institution such as IIT.	Unit has obtained adequacy assessment report of existing ETP from apex organization of India for paper industry i.e. Central Pulp and



For Yash Pakka Limited

Sachin Kumar Srivastava
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Company Secretary & Head Legal

<p>3- The unit should properly operate its STPs to meet with the standards.</p>	<p>Paper Research Institute, Saharanpur. Unit has submitted report to the Board. Photocopy of the adequacy assessment report is attached the <u>Annexure-06</u>.</p> <p>Samples has been collected from the outlet of both the STPs and deposited to Central Lab, H.O. Lucknow. Decision regarding meeting the standereds may be taken on the basis of analysis report.</p>
<p>4- The unit may be directed to submit environmental compensation (EC) as per UPPCB letter dt. 04.10.2019.</p>	<p>Unit has filed writ petition no. 866 of 2020 in Hon'ble High Court, Lucknow Bench against R.C. issued by District administration Ayodhya on the basis of letter no. H-43769/C-6/water/53/Ayodhya/2019 dt. 18.11.2019 sent by U.P. Pollution Control Board. Order passed by Hon'ble High Court on dt. 14.01.2020 is enclosed as <u>Annexure-07</u>.</p>
<p>5- The unit should installed electromagnetic flow meter for recycling of treated effluent.</p>	<p>Complied. (Photograph attached as <u>Annexure-08</u>)</p>
<p>6- The unit should not dispose off inert lime sludge and boiler ash indiscriminately and should ensure scientific disposal of the same.</p>	<p>Unit is selling its inert lime sludge to M/s. ACC Ltd., Industrial Area, Tikariya, Gauriganj. Photocopy of the PO order is attached the <u>Annexure-09</u>. Presently unit is disposing off boiler ash for filling of lowying area through vendors.</p>



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

7- The unit should install online continuous emission monitoring system as per SOP issued by CPCB under rule-9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 for the utilization of hazardous and other wastes.

Regarding installation of online continuous emission monitoring system purchase order has been issued by unit to M/s. Errand Enterprises Pvt. Ltd., 1206, Pearl Omax, Plot No.- B-1, Netaji Subhash Place, Pitampura, Delhi on dt. 30.12.2019. Photocopy of the purchase order is enclosed as Annexure-10.

8- The unit should strictly comply with the conditions stipulated in HW authorization as well as SOP issued for under rule-9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 for utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator.

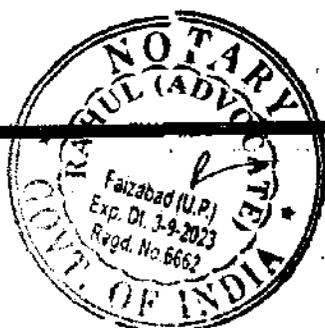
Unit has obtained authorization under Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 which is valid upto 31.12.2023. Authorization has been issued for waste oil and sludge generated from the ETP. Waste oil generated from the unit is burnt in recovery boiler and sludge generated from the unit is used in Egg Tray manufacturing unit as raw material and rest sludge is sold to near by Board Mill manufacturing units.

9- The unit should maintained logbook of HW as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

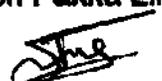
Unit is maintaining logbook of HW generated. Photocopy of the logbook is enclosed as Annexure-11.

10- The unit should reuse to the maximum extent of treated effluent in process and in irrigation as per irrigation management plan submitted to UPPCB.

Treated effluent is being used by unit for suppression of fugitive emission from bagasse storage yard with the help of 30 sprinklers. Unit has laid



For Yash Pakka Limited

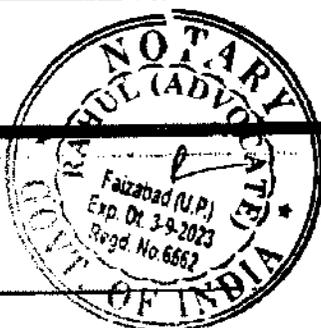

Sachin Kumar Srivastava
Company Secretary & Head Legal

	pipeline network on the West and South boundary wall. 09 delivery points has been made for providing treated effluent to farmers for irrigation for reducing the discharge of effluent in Tihura Nala.
--	--

Compliance Status of direction issued by HO letter dt. 13.12.2018

Previously inspection of the unit was made by a committee constituted by HO Lucknow. Committee inspected the industry on dt. 04-05 October, 2018. On the basis of inspection report of the committee, directions were issued by Board under section 33A of Water (Prevention and Control of Pollution) Act, 1974 vide letter no. H-29800/C-6/consent water-53/Faizabad/18 dt. 13.12.2018. Latest Status of pointwise compliance of directions is as follows-

Point	Compliance Status
1-Unit should improve housekeeping within plant area and industry premises.	Unit has made several arrangements as possible for improving house keeping within industry premises. Presently house keeping within industry premises may be considered as satisfactory.
2-Unit should improve storage and handling of inert lime sludge and pith.	Unit has made arrangements as possible for improving the storage and handling of inert lime sludge and pith. Presently, storage and handling of inert lime sludge and pith may be considered as satisfactory.
3-Unit should clean the rest shrubs situated on the both banks of Tihura nala.	Complied.



For Yash Pakka Limited

Sachin Kumar Srivastava
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Company Secretary & Head Legal

4-unit should make retaining wall on both the sides of Tihura nala within industry premises.

Complied. Retaining wall has been constructed by the unit.

5-The unit should modify the exiting tertiary treatment unit by adopting latest technology for improvement in efficiency of tertiary treatment.

Complied. Industry has installed polyelectrolyte dosing tank.

6-The unit should reduce the fresh water consumption.

Unit is making all its efforts for achieving the action points and ultimate goals mentioned in charter made by CPCB for pulp and paper industries situated in Ganga Basin. From the visual of records during inspection it was observed that fresh water consumption per Ton of paper production is reducing.

7-The unit should reduce the waste water generation.

Unit is making all its efforts for achieving the action points and ultimate goals mentioned in charter made by CPCB for pulp and paper industries situated in Ganga Basin. From the visual of records during inspection it was observed that waste water generation per Ton of paper production is reducing.

8-The unit should ensure maximum reuse/recycle of treated effluent to ensure the minimum discharge of treated effluent into Tihura Nala.

Treated effluent is being used by unit for suppression of fugitive emission from bagasse storage yard with the help of 30 sprinklers. Unit has laid



For Yash Pakka Limited

Sachin Kumar Srivastava
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	<p>pipeline network on the West and South boundary wall. 09 delivery points has been made for providing treated effluent to farmers for irrigation for reducing the discharge of effluent in Tihura Nala.</p>
<p>9-The unit should submit irrigation management plan duly prepared by any reputed agriculture University.</p>	<p>Complied. Unit has submitted irrigation plan prepared by Department of Environmental Science, Dr. RMLAU, Ayodhya to Board.</p>
<p>10-The unit should adopt the practice of irrigation for reducing the discharge of effluent in Tihura Nala.</p>	<p>Unit has laid pipeline network on the West and South boundary wall. 09 delivery points has been made for providing treated effluent to farmers for irrigation for reducing the discharge of effluent in Tihura Nala.</p>
<p>11-The unit should obtain NOC from C.G.W.A.for actual consumption of fresh water as early as possible.</p>	<p>Unit has obtained NOC from CGWA for abstraction of 7500 m³ per day which is valid upto 08.08.2021.</p>
<p>12-The unit should ensure the scientific disposal of inert lime sludge and ash.</p>	<p>Unit is selling its inert lime sludge to M/s. ACC Ltd., Industrial Area, Tikariya, Gauriganj. Photocopy of the PO order is attached the <u>Annexure-12</u>. Presently unit is disposing off boiler ash for filling of lo-lying area through vendors.</p>
<p>13-The unit should make necessary modifications for achieving the standards of discharge in to surface</p>	<p>Samples from ETP inlet, outlet and aeration tank has been collected and deposited to Central Lab, H.O.</p>



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For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legal

water as stipulated in Environmental (Protection) Act, 1986.

Lucknow. Samples has been collected from the outlet of both the STPs and also deposited to Central Lab, H.O. Lucknow. Decision regarding meeting stipulated Norms in Environmental (Protection) Act, 1986 may be taken on the basis of analysis report.

14.The unit should ensure the compliance of different action points, ultimate goals and BMT(Bare Minimum Technology) as mentioned in charter prepared by C.P.C.B. for pulp & Paper Industries of Ganga Basin.

Unit is in the process of ensuring the compliance of different action points, ultimate goal and BMT. Maximum points have been complied and rest are in process.

15-The unit should take corrective measures for abatement of pollution due to fugitive emission from raw material storage yard. Pith storage yard and inert line slurry storage yard.

30 sprinklers have been installed by the unit in the bagasse storage yard for suppression of fugitive emission. Arrangements have been made for suppression fugitive emission from pith storage yard and inert line slurry storage yard. Mess net upon boundary wall in North and North-East side has been erected by unit for abatement of pollution due to fugitive emission.

16-The unit should upgrades the A.P.C.S. attach with 2.5 M.W.Power Boiler.

Unit has installed Wet Scrubber for upgrading the existing APCs. Thus unit has complied the direction.

In the joint inspection report of CPCB and SPCB in compliance of order dt. 27.09.2019 in the matter of O.A. No. 116/2014 following recommendation has been made-



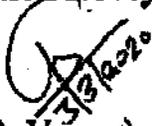
For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

"It is evident from the above observation, the ponding and obstacle of flow causes anaerobic condition in the Tihura drain, which also deteriorating the water quality. Hence, the District Administration may be directed to immediately remove all bandha made on Tihura drain. Further, the major contribution of waste water flow in Tihura drain is due to M/s. Yash Pakka Ltd. Hence, District Administration in association with the unit (Yash Pakka Ltd.) may jointly carry out de-sludging of drain and also make proper arrangement such as pucca drain and provide gradient to ensure free flow of water. The District administration may also ensure that waste water from the villages by the side of the Tihura drain is discharged only after appropriate treatment."

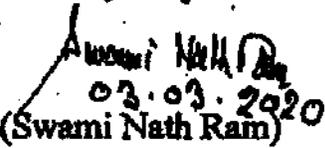
During inspection it was observed that de-sludging of Tihura drain has been made by the unit M/s. Yash Pakka Ltd. Photograph de-sludging of Tihura Nala provided by the unit Annexure No.-13. At the time inspection it was found that bandha made in Tihura Nala for obstructing the flow of Tihura Nala at village Rajepur Manjha has not been removed. Photograph of bandha at Rajepur Manjha is enclosed as Annexure-14. Due to obstruction in natural flow of Tihura Nala possibility of ponding, anaerobic condition and deterioration in water quality of Tihura Nala may not be ruled out.

The above inspection/survey report is submitted for your perusal and further necessary action.


(C.B. Verma)

E.E.

CEO-6 H.O. Lucknow


(Swami Nath Ram)

R.O.

Ayodhya

Chief Environmental Officer (C-6)



For Yash Pakka Limited


Sachin Kumar Shrivastava
Company Secretary & Head Legal

14/NGT/Joint Inspection
1st January, 2020

The Regional Officer – Ayodhya
Uttar Pradesh Pollution Control Board
Near Modaha Railway Crossing
Parikrama Marg,
Ayodhya – 224 001
Uttar Pradesh



Reg: Compliance of Joint Inspection in Compliance of Hon'ble National Green Tribunal, New Delhi Order dated 24.09.2019 and 27.09.2019

Dear Sir,

This is with reference to the captioned subject, we are hereby voluntarily submitting the compliance of observation of Joint Inspection carried on 23.10.2019 by Team of CPCB and UPPCB as per direction of Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 24.09.2019 and 27.09.2019:-

Sr. No.	Observation	Compliance
1	The Unit shall properly operate its ETP to maintain desired MLSS in Aeration Tanks.	The unit is efficiently operating its ETP and maintaining the desired MLSS in Aeration Tank. MLSS is fluctuating according to weather condition however, the Company is, regularly meet out the desired level.
2	The Unit shall further get its ETP adequacy assessment and water balance through reputed government institution such as IIT.	The Unit has recently conducted ETP adequacy assessment and water balance through Central Pulp & Paper Research Institute, a National level Institute constituted as an autonomous body under the administrative control of Department of Industrial Policy & Promotion, Ministry of Commerce and Industry, Govt. of India to promote R&D in the field of pulp & paper. The ETP Adequacy Report is attached as 'Annexure - 1'.

R
01/01/2020

Sachin Kumar Srivastava

Formerly Yash Papers Limited

Yash Pakka Limited, Yash Nagar, Ayodhya - 224001 (U.P.), India
+91-5278-238174 | connect@yashpakka.com
www.yashpakka.com

Registered Office: Flat No. 202, 3A/172, Azad Nagar,
Kanpur - 208002, (U.P.), India
CIN: L2423KUP1981PLC005294

For Yash Pakka Limited



Sachin
Sachin Kumar Srivastava
Company Secretary & Head Legal

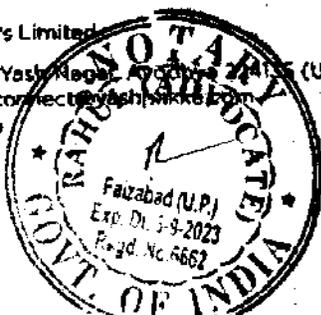
YASH PAKKA

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3	The unit should properly operates its STPs to meet with the standards.	The Unit is already meet out the standards as laid down by Pollution Control Board which is also evident from various inspections done at District Level Committee, State Level Committee and Joint Inspection Team in Compliance of Hon'ble National Green Tribunal Order.
4	The unit shall direct to submit Environmental compensation (EC) as per UPPCB letter dated 04-10-2019.	The Unit has filed its Objection before Hon'ble National Green Tribunal challenging the Environmental Compensation which is still pending before Hon'ble National Green Tribunal, New Delhi. The copy of Objection is attached as 'Annexure - 2'.
5	The unit shall install electromagnetic flow Meter for the recycling of treated effluent. <i>159.4 m³/hr</i>	The unit has installed electromagnetic flow Meter for the Recycling of treated effluent. The photo of the same is attached as 'Annexure - 3'.
6	The unit shall not dispose of Inert lime sludge & boiler ash indiscriminately and should ensure scientific disposal of same.	The unit is not disposing of Inert lime sludge & boiler ash indiscriminately. The lime sludge is being sold to ACC Cement and scientifically disposing the ash. The copy of Purchase order of Lime Sludge of ACC Cement is attached as 'Annexure - 4'.
7	The unit shall installed online Continuous Emission Monitoring System as per SOP issued by CPCB under Rule 9 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 for the utilization of hazardous and other wastes.	The unit has already issued Purchase Order to Ergand Enterprises Private Limited, Delhi for total value of Rs.18.90 Lakhs. The copy of the Purchase Order dated 30.12.2019 is attached as 'Annexure - 5'.
8	The unit shall strictly comply with the conditions stipulated in HW authorization as well as SOP issued for under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the utilization of hazardous and other wastes as a resource or	The Unit is complying the conditions stipulated in HW authorization as well as SOP issued for under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the utilization of hazardous and other wastes as a resource or after pre-

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Registered Office: Flat No. 202, 3A/172, Azad Nagar,
Kanpur-208002, (U.P.), India
CIN: L24231UP1981PLC005294

For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

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	processing either for co-processing or for any other use, including within the premises of the generator.	including within the premises of the generator.
9	The unit shall maintain log book of HW as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	The unit is maintaining proper log book of HW as per the hazardous and other wastes (Management and Transboundary movement) Rules, 2016.
10	The unit shall reuse to the maximum extent of treated effluent in process and in irrigation as per irrigation management plan submitted to UPPCB.	The unit is reusing its treated effluent in process and in irrigation as per irrigation management plan submitted to UPPCB. The Unit has also taken various measures as submitted to Pollution Control Board in voluntarily compliance of Sarayu Action Plan.

Kindly take note of the compliance of the same and inform the status of the same to Head Office of Uttar Pradesh Pollution Control Board for submitting the same to Hon'ble National Green Tribunal, New Delhi.

Thanking You,

Yours Faithfully,
for Yash Pakka Limited


Gautam Ghosh
Liaison Head

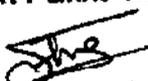


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For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



CENTRAL LABORATORY, C.P. POLLUTION CONTROL BOARD
 T.C. 12 V, Vasant Vihar, Connaught Place, Lucknow-226014
 Phone: 8323-272633, 272648
TEST REPORT: WASTE WATER LABORATORY

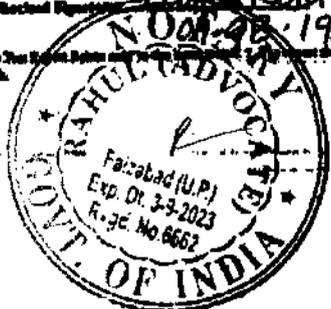


S.No. _____ Certificate No. **VC-6345**
 Dt. of completion of test report **09.08.19** Dt. of period of testing **02.08.19 - 09.08.19**
 1. Name and Address of Industry: **M/s Yash Paper Mills Ltd**
Dadri, Meerut, U.P.
 2. Name of water body / Public Type of Sample (Oral Complaint program): **Ganga**
 3. Name of water body / Name of Source Sample Collected by: **Cumulative Run RR, Dm Prakash ASE**
 4. Nature of water / Colour & Odour: **Light Yellow**
 5. Nature of water / Quantity & Packing of Sample: **20'**
 6. Date of Sample Collection: **01-8-19**
 7. Name of Analyst: **R.D. Aggarwal**
 8. Date of Sample receipt in Laboratory: **02.08.19**
 9. Name of method of analysis: **APHA, APHA, WEL, ISO 15705, IS 3025 Part-40, For BOD**

Sr. No.	Parameter	Unit/Calc	Result	Reference Range
				U.P.P.C.B. Lucknow, U.P.
				E.T.P. Dadri
1	pH		7.51	6.5-8.5
2	Suspended Solids, 2540 Total Suspended Solids (TSS) at 100-100°C	mg/l	28.0	10-2000 mg/l
3	Total Dissolved Solids, 2540 Total Dissolved Solids (TDS) at 180°C	mg/l	816.0	10-2000 mg/l
4	Total Solids, 2540 Total Solids (TS) at 100-100°C	mg/l	/	10-2000 mg/l
5	BOD ₅ at 20°C (5 days) at 20°C (5 days) (Part 40): 1900 BOD Chemical Oxygen Demand	mg/l	14.0	1.0-2000 mg/l
6	Chemical Oxygen Demand (COD), 2540 Open Reflux Method	mg/l	96.0	1.0-10000 mg/l
7	Free Chlorine as Cl ₂ , 4500-02, 2-Titrimetric Method	mg/l		0.1-1000 mg/l
8	Total Chlorine as Cl ₂ , 4500-03, 2-Titrimetric Method	mg/l		0.05-100 mg/l
9	Ammonia Nitrogen / Ammonia Nitrogen, 4500-05, 2-Titrimetric Method	mg/l		0.1-50 mg/l
10	Nitrate Nitrogen (4500-04), 2-Spectrophotometric Method	mg/l		0.05-100 mg/l
11	Nitrite Nitrogen (4500-06), 2-Diazotization Method	mg/l		1.0-200 mg/l
12	Fluoride (4500-07), 2-Spectrophotometric Method	mg/l		1.0-100 mg/l
13	Cyanide (4500-08), 2-Spectrophotometric Method	mg/l		1.0-200 mg/l
14	Chloride (4500-09), 2-Mercurimetric Method	mg/l		0.1-100 mg/l
15	Sulfate (4500-10), 2-Barium Chloride / Barium Chloride Method	mg/l		0.1-100 mg/l
16	Total Chlorine / Total Chlorine / TOC, 3111-B Atomic Absorption Spectrometry	mg/l		0.1-1000 mg/l
17	Copper / Cu, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l
18	Cadmium / Cd, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l
19	Lead / Pb, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l
20	Zinc / Zn, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l
21	Nickel / Ni, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l
22	Iron / Fe, 3111-B Atomic Absorption Spectrometry	mg/l		0.01-1000 mg/l

Reference: (1) Central Standards for Discharge of Environmental Pollutants as per Part-A, Schedule - VI of the Environment (Protection) Act, 1986 & State of Uttar Pradesh, Lucknow, U.P.
 (2) Further State standards, refer EPA standards for specific industry source & specific industry, Specific Standards, etc.

Verified & issued / Analyzed by: **Doas** **09.08.19**
 Chief Engineer / An Method Department: **H. K. Singh**
 Head of Laboratory: **A. B. Singh** **09/8/19**
 Note: 1. The results of the test are valid only for the purpose for which the sample was received in Lab.



For Yash Pakka Limited

Sachin Kumar Srivastava
 Company Secretary & Head Legal



SAWEN PROJECTS & LABORATORIES PVT. LTD

PAN INDI

Regd. Off. : 409-A, Sahara Shopping Centre, Faizabad Road, Lucknow - 226016 (U.P.), IND
 Telefax : 0522 - 2341312, 2344995, Mobile : 737944471-73, 9450738044, 94155263
 Website : www.sawenconsultancyservices.com, E-mail : contact@sawenconsultancyservices.cc
 E-mail : consultancy_sawens@yahoo.co.in, splpl.lko@gmail.com, consultancy_sawens@gmail.com
 ISO 9001: 2008, OHSAS 18001:2007 Certified
 CIN No.: U24203UP2009PTC0373

Stack Emission Quality

Sample Code: EQ-SPLPL-1175
 Sample Description: Stack Emission
 Stack Attached To: Recovery Boiler
 Ambient Air Temperature: 19°C
 Source of Monitoring: Stationary Source Emission
 Date of Monitoring: 05.02.2020
 Date of Analysis: 07-12.02.2020
 Stack Height (from GL): 50 meters
 Distance of Platform (from GL): 17 meters
 MOC of Stack: M.S.
 Land Use at Location: Industrial
 Stack Temperature: 160°C
 Stack Top: Circular

Report No.: SPL/PL/EQ/TR/144/19-20
 Issue Date: 18.02.2020
 Sampling done by: Mr. Ankit Chauhan & Mr. Vikas
 Boiler Capacity: 9 Tonnes per hour
 Type of Fuel: Black Liquor
 Sampling Plan & Procedure: SOP-SQ-20
 Stack Diameter: 1.76 meters
 Source Run Time (hr): Continuous
 Weather Conditions: Clear sky
 Atmospheric Pressure: 739 mm of Mercury
 Flue Gas Exit Velocity (m/sec): 9D
 Flue gas Discharge (Nm³/hr): 78679.058
 APCS (if any): E.S.P.

Name & Address of Client: M/s Yash Pakka Ltd., Yash Nagar, Ayodhya, (U.P.)

S.NO	PARAMETER TESTED	TEST PROTOCOL	UNIT	TEST RESULT	Standards for Boilers as per CPCB and MoEF & CC Guidelines
1.	Particulate Matter (PM)	IS: 11255 (Part 1)-1985	mg/Nm ³	124.1	150
2.	Sulfur Dioxide(SO ₂)	IS: 11255 (Part 2)-2005	mg/Nm ³	15.2	--
3.	Oxides of Nitrogen(NO _x)	IS: 11255 (Part 7)-2005	mg/Nm ³	23.3	--
4.	Carbon Monoxide(CO)	IS: 13270:1992 (Reaff 2009)	%	<0.1	--
5.	Carbon Dioxide(CO ₂)	IS: 13270:1992 (Reaff 2009)	%	10.9	--

End of Report

This report relates to the tested sample only for various parameters, as observed at the time of sampling. It should not be reproduced wholly or in part without the prior written permission of the Laboratory.
 The test samples shall be destroyed after two weeks from the date of issue of test report, unless otherwise specified.
 The responsibility of laboratory is limited to the invoiced amount only.

For Sawen Projects & Laboratories Pvt. Ltd.

(Sachin Singh)
 Authorized Signatory



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 Reports • Water & Effluent Management Studies • E-Waste Management • Municipal/Solid Waste Management • Hazardous Waste Management
 • Bio Medical Waste Management • RR Survey/Feasibility & Social Impact Assessment Report • Rock Engineering Report • Risk Assessment
 • Disaster Management Plan • Pollution Control Systems (Turnkey basis) • ETP's • WTP's • STP's • APCS • R.O. Systems • Rain Water Harvesting

Laboratories : Hall No. 2 & 10 & 14, LDA Commercial Complex, Vibhav Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

For Yash Pakka Limited



SAWEN PROJECTS & LABORATORIES PVT. LTD.

PAN INDIA

Regd. Off. : 409-A, Sahara Shopping Centre, Faizabad Road, Lucknow - 226016 (U.P.), INDIA
 Telefax : 0522 - 2341812, 2344995, Mobile : 7379444471-73, 9450738044, 9415526310
 Website : www.sawenconsultancy.com, E-mail : contact@sawenconsultancy.com
 E-mail : consultancy_sawens@yahoo.co.in, splplko@gmail.com, consultancy.sawens@gmail.com
 ISO 9001: 2008, OHSAS 18001:2007 Certified
 CIN No.: U24233UP2006PTC037397

Stack Emission Quality

Sample Code: EQ-SPLPL-1178
 Sample Description: Stack Emission
 Stack Attached To: Boiler No.-4
 Ambient Air Temperature : 19°C
 Source of Monitoring: Stationary Source Emission
 Date of Monitoring: 05.02.2020
 Date of Analysis: 07-12.02.2020
 Stack Height (from GL): 35 meters
 Distance of Platform (front GL): 15 meters
 MOC of Stack : M.S.
 Land Use at Location: Industrial
 Stack Temperature : 155°C
 Stack Top: Circular

Report No.: SPLPL/EQ/TR/147/19-20
 Issue Date: 18.02.2020
 Sampling done by: Mr. Ankit Chauhan & Mr. Vijendra
 Boiler Capacity: 4 Tonnes per hour
 Type of Fuel: Paddy Husk and Sugarcane bits
 Sampling Plan & Procedure: SOP-SQ-20
 Stack Diameter: 1.5 meters
 Source Run Time (hr): Continuous
 Weather Conditions: Clear sky
 Atmospheric Pressure: 739 mm of Mercury
 Flue Gas Exit Velocity (m/sec): 7.8
 Flue gas Discharge (Nm³/hr): 49373.861
 APES (if any): Wet Scrubber

Name & Address of Client: M/s Yash Pakka Ltd., Yash Nagar, Ayodhya (U.P.)

S.NO	PARAMETER TESTED	TEST PROTOCOL	UNIT	TEST RESULT	Standards for Boilers as per CPCB and MOEF & CC Guidelines
1.	Particulate Matter (PM)	IS: 11255 (Part 1)-1985	mg/Nm ³	108	150
2.	Sulfur Dioxide (SO ₂)	IS: 11255 (Part 2)-2005	mg/Nm ³	10.4	--
3.	Oxides of Nitrogen (NO _x)	IS: 11255 (Part 7)-2005	mg/Nm ³	21.8	--
4.	Carbon Monoxide (CO)	IS: 13270 :1992 (Reaff 2009)	%	<0.1	--
5.	Carbon Dioxide (CO ₂)	IS: 13270 :1992 (Reaff 2009)	%	8.9	--

"End of Report"

Note:

This report relates to the tested sample only for various parameters, as observed at the time of sampling. It should not be reproduced wholly or in part without the prior written permission of the Laboratory.
 The test samples shall be destroyed after two weeks from the date of issue of last report, unless otherwise specified.
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For Sawen Projects & Laboratories Pvt. Ltd.

(Satyendra Singh)
 Authorized Signatory

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 • Bio-Medical Waste Management • RR Survey/Poverty & Social Impact Assessment Report • Rock Engineering Report • Risk Assessment
 • Disaster Management Plan • Pollution Control Systems (Turnkey basis) • ETP's • WTP's • STP's • APGS • R.O. Systems • Rain Water Harvesting

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For Yash Pakka Limited



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 Telefax : 0522 - 2341312, 2344985, Mobile : 737944471-73, 9450738044, 9415526310
 Website : www.sawenconsultancyservices.com, E-mail : contact@sawenconsultancyservices.com
 E-mail : consultancy_sawens@yahoo.co.in, spipl.lko@gmail.com, consultancy.sawens@gmail.com
 ISO 9001: 2008, OHSAS 18001:2007 Certified
 CIN No.: U24233UP2005PTC037307

Stack Emission Quality

Sample Code: EQ-SPLPL-1177
 Sample Description: Stack Emission
 Stack Attached To: Boiler No.-5
 Ambient Air Temperature : 19°C
 Source of Monitoring: Stationary Source Emission
 Date of Monitoring: 05.02.2020
 Date of Analysis: 07-12.02.2020
 Stack Height (from GL): 50 meters
 Distance of Platform (from GL): 17 meters
 MOC of Stack : M.S.
 Land Use at Location: Industrial
 Stack Temperature : 165°C
 Stack Top: Circular

Report No.: SPLPL/EQ/TR/146/19-20
 Issue Date: 19.02.2020
 Sampling time by: Mr. Ankit Chaudhary & Mr. Vijendra
 Boiler Capacity: 50 Tonnes per hour
 Type of Fuel: Paddy Husk and Bagasse bits
 Sampling Plan & Procedure: SOP-SQ-20
 Stack Diameter: 2.0 meters
 Source Run Time (hr): Continuous
 Weather Conditions: Clear sky
 Atmospheric Pressure: 739 mm of Mercury
 Flue Gas Exit Velocity (m/sec): 9.1
 Flue gas Discharge (Nm³/hr): 102704.97
 APCS (if any): E.S.P.

Name & Address of Client: M/s Yash Pakka Ltd., Yash Nagar, Ayodhya, (U.P.)

S.NO	PARAMETER TESTED	TEST PROTOCOL	UNIT	TEST RESULT	Standards for Boilers as per CPCB and M&EP & CC Guidelines
1.	Particulate Matter (PM)	IS: 11255 (Part 3)-1985	mg/Nm ³	126.2	150
2.	Sulfur Dioxide(SO ₂)	IS: 11255 (Part 3)-2005	mg/Nm ³	15.6	--
3.	Oxides of Nitrogen(NO _x)	IS: 11255 (Part 7)-2005	mg/Nm ³	26.2	--
4.	Carbon Monoxide(CO)	IS: 13270 :1992 (Reaff.2009)	%	<0.1	--
5.	Carbon Dioxide(CO ₂)	IS: 13270 :1992 (Reaff.2009)	%	10.3	--

*End of Report

Note:

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For Sawen Projects & Laboratories Pvt. Ltd.

(Satyendra Singh)
 Authorized Signatory

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 Reports • Water & Effluent Management Studies • E-Waste Management • Municipal Solid Waste Management • Hazardous Waste Management
 • Bio Medical Waste Management • ICR Survey/Powder & Social Impact Assessment Report • Rock Engineering Report • Risk Assessment
 • Disaster Management Plan • Pollution Control Systems (Turnkey basis) • ETP's • WTP's • STP's • APCS • R.O Systems • Rain Water Harvesting

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For Yash Pakka Limited



SAWEN PROJECTS & LABORATORIES PVT. LTD

PAN INDIA

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 Telefax : 0522 - 2341312, 2344995, Mobile : 7379444471-73, 9450738044, 941552631
 Website : www.sawenconsultancyservices.com, E-mail : contact@sawenconsultancyservices.com
 E-mail : consultancy_sawens@yahoo.co.in, splpl.lko@gmail.com, consultancy.sawens@gmail.com
 ISO 9001: 2008, OHSAS 18001:2007 Certified
 Stack Emission Quality

Sample Code: EQ-SPLPL-1176
 Sample Description: Stack Emission
 Stack Attached To: Thermic Fluid Heater
 Ambient Air Temperature: 19°C
 Source of Monitoring: Stationary Source Emission
 Date of Monitoring: 05.02.2020
 Date of Analysis: 07-12.02.2020
 Stack Height (from GL): 35 meters
 Distance of Platform (from GL): 8 meters
 MOC of Stack: M.S.
 Land Use at Location: Industrial
 Stack Temperature: 142°C
 Stack Top: Circular

Report No.: SPLPL/EQ/TR/145/19-20
 Issue Date: 18.02.2020
 Sampling done by: Mr. Ankit Chauhan & Mr. Vijendra
 Boiler Capacity: 0.5 Tonnes per hour
 Type of Fuel: Bagasse
 Sampling Plan & Procedure: SOP-SQ-20
 Stack Diameter: 0.98 meters
 Source Run Time (hr): Continuous
 Weather Conditions: Clear sky
 Atmospheric Pressure: 739 mm of Mercury
 Flue Gas Exit Velocity (m/sec): 7.6
 Flue gas Discharge (Nm³/hr): 20688.735
 APCS (if any): Wet Scrubber

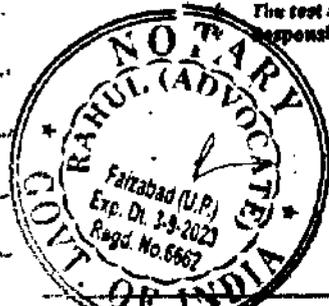
Name & Address of Client: M/s Yash Pakka Ltd, Yash Nagar, Ayodhya, (U.P.)

S.NO	PARAMETER TESTED	TEST PROTOCOL	UNIT	TEST RESULT	Standards for Boilers as per CPCB and MoEF & CC Guidelines
1.	Particulate Matter (PM)	IS: 11255 (Part 1)-1985	mg/Nm ³	112	150
2.	Sulfur Dioxide(SO ₂)	IS: 11255 (Part 2)-2005	mg/Nm ³	11.7	-
3.	Oxides of Nitrogen(NO _x)	IS: 11255 (Part 7)-2005	mg/Nm ³	21.8	-
4.	Carbon Monoxide(CO)	IS: 13270:1992 (Reaff 2009)	%	<0.1	-
5.	Carbon Dioxide(CO ₂)	IS: 13270:1992 (Reaff 2009)	%	9.3	-

*End of Report

Note:

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For Sawen Projects & Laboratories Pvt. Ltd.

(Sachin Kumar Srivastava)
 Authorized Signatory

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 • Bio Medical Waste Management • RR Survey/Poverty & Social Impact Assessment Report • Rock Engineering Report • Risk Assessment
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Laboratories : Hall No. 2 & 10 & 14, LDA Commercial Complex, Vibhav Khand, Gomli Nagar, Lucknow - 226 014 (U.P.)

For Yash Pakka Limited



भारत सरकार
जल सफाई मंत्रालय
जल संसाधन, नदी विकास
और मंगल संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

ANNEXURE-9

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Yash Papers Limited		
Project Address:	Darahan Nagar		
Village:	Parakhan	Block:	Pura Bazar
District:	Faizabad	State:	Uttar Pradesh
Pin Code:	224135		
Communication Address:	Yash Nagar, Darahan Nagar, Block - Pura Bazar, District - Faizabad, Uttar Pradesh - 224135		
Address of CGWB Regional Office:	Regional Director, Central Ground Water Board, Northern Region, Bhajal Bhawan, Sector - B, Sitapur Road, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOCAND/REN/1/2019/557										
2. Application No.:	21-4100/U/P/IND/2018	3. Category:	Industry								
4. Project Status:	Existing With Additional Ground Water Requirement	5. NOC Type:	1st Renewal								
6. Valid from:	10/08/2018	7. Valid up to:	08/08/2021								
8. Ground Water Abstraction Permitted:											
Fresh Water		Depleting									
m ³ /day	m ³ /year	m ³ /day	m ³ /year								
7500	2475000	7500	2475000								
9. Details of ground water abstraction / Depleting structure											
Total Existing No.:					Total Proposed No.:						
	DW	DCB	BW	TW	MP		DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit											
10. Quantum of ground water recharge/conservation (m ³ /year):						1266900					
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism								
			Manual			DWLR**			DWLR With Telemetry		
**DWLR - Digital Water Level Recorder	2		0			1			1		

(Compliance Conditions given overleaf)

Digitally signed by
NANDAKUMARAN P
Date: 2019.08.19 14:35:55 +05'30'



18/11, Jangnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

सबसे सुरक्षित जल - सुरक्षित कल
CONSERVE WATER - SAVE LIFE

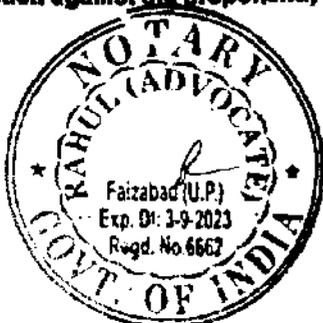
For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All ground water abstraction/ de-watering structures shall be fitted/continue to be fitted with digital water flow meters by the firm at its own cost. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB on annual basis.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre-monsoon period) and the report submitted to the Regional Director, CGWB.
6. Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the Regional Director, CGWB.
7. Proof of recharge/ water harvesting (photographs of structures constructed) shall be submitted to the Regional Director, CGWB. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
8. The firm shall submit a report on the impact of groundwater withdrawal on the ground water regime in and around the project area within six months.
9. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
10. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises, failing which the firm shall be responsible for any consequences arising thereupon.
11. In case of industries likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the roof shall be stored and put to beneficial use by the firm.
12. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tube well(s) tapping the water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure the disposal of saline residue, if any.
13. In case of mining projects, additional bore wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zone.
14. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the Regional Director, Central Ground Water Board.
15. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of the NOC.
16. The firm shall be liable to pay "Environmental Compensation" as and when decided by the Hon'ble NGT.
17. This NOC is subject to prevailing Central/ State Government rules/ laws/ norms or Court orders related to construction of tube well/ ground water abstraction structure/ recharge or conservation structure/ discharge of effluents or any such matter as applicable.
18. This NOC does not absolve the proponents of their obligation/ requirement to obtain other statutory and administrative clearances from appropriate authorities.
19. The issue of this NOC does not imply that other statutory/ administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
20. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/ court orders in cases related to ground water or any other related matters.
21. Application for renewal can be submitted online from 90 days before the expiry of NOC. Application for renewal of expired NOCs shall not be entertained and subsequent ground water withdrawal, if any, shall be illegal & liable for legal action as per provisions of Environment Protection Act (EPA), 1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal

ANNEXURE

PURCHASE ORDER ACCEPTANCE LETTER

Your Ref.: 1200762422/N212/Shavez Ahmed Yusufzai

To,
Purchase Department,
ACC Limited
TK-Tikaria
TIKARIA INDUSTRIAL AREA, PO - GAURIGANJ

TIKARIA PIN : 227409
Uttar Pradesh, IN

Sub: Acknowledgement & acceptance of purchase order number 1200762422, dated 16.09.2019.

With reference to our contract, we acknowledge the receipt of Purchase Order No 1200762422, dated 16.09.2019 from M/ACC Limited, TK-Tikaria, TIKARIA INDUSTRIAL AREA, PO - GAURIGANJ, TIKARIA-227409, IN for the supply of material / providing services.

We have gone through the purchase order rates and terms & conditions, and we accept the same for execution.

We are sending this letter, duly signed with our seal towards acknowledging the receipt and acceptance of your purchase order on us. We will be executing this purchase order in its totality as per all terms & conditions mentioned in it.

Authorized Signatory
M/s. YASH PAPERS LIMITED

Seal:

Date:

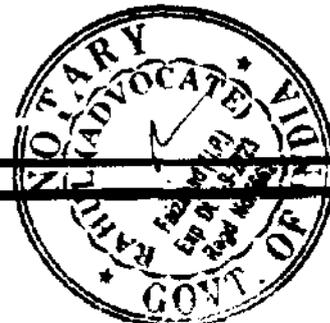
Sent to:
ACC Limited
TK-Tikaria, TIKARIA INDUSTRIAL AREA, PO - GAURIGANJ, TIKARIA-227409, IN

Note: Non submission of this Order Acceptance Letter in time will adversely affect your evaluation ratings.



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



<p>ABC ACC Limited (Unit: TIRARIA CHEMIST WORKS) Address : TIRARIA INDUSTRIAL AREA, NO. 30/1, CHITRALOKA, TIRARIA, PIN - 577409, URSUR, KARNATAKA, India</p>	<p>Purchase Order No. PO/ABC/2017/001 Date: 15/08/2017 Central Office - Bangalore</p>
---	---

Important Terms & Conditions :
 Please submit Tax Invoice on supply of Material/Service with prerequisite statutory information within the stipulated time as mentioned in the relevant provisions of The Central Goods and Services Tax Act, 2017 and allied Acts and Rules made thereunder. In case the invoice is issued beyond the stipulated time as per GST Act, then the Company will not be liable to reimburse any such taxes and duties paid under GST Act. Further, the Supplier of Goods/ Services indemnifies the Company from and against any loss/extra cost incurred by the Company on account of default by the Supplier or any of its third party in any statutory compliance of the GST Act.

Please quote the purchase order number & PO Line Item No in all your challan, bills & correspondence with us.

Data Protection clause :
 Any Confidential Information by us/Information shared with ACC Limited by you shall always be governed by the Privacy Policy of ACC Limited as available on our website/updated from time to time. please visit the website for regular updates and ACC Limited shall have the right to its usage in a manner specifically provided under the Privacy Policy and as consented by you as a part of this Agreement/Contract.

Code of Business Conduct for Suppliers - Our Expectations of Suppliers :
 Our Company is committed to meeting high social, environmental, and OHS standards and we expect our Suppliers to do likewise. Suppliers must comply with local and national laws and regulations. Furthermore, we expect Suppliers to adhere to the following standards (standards are based on the United Nations Global Compact principles).

Health & Safety and Security
Health and Safety
 Suppliers shall provide a safe and healthy work place for their employees and contractors. Suppliers must be compliant with local and national laws and regulations on occupational health and safety (OHS), and have the required permits, licenses and permissions granted by local and national authorities. Suppliers must have documented health and safety policies and/or procedures in place together with appropriate safety infrastructure and equipment. Suppliers identified as being moderate to high risk for H&S shall take action and bring proof of continuous improvement towards a recognized H&S management system in place. When on our sites, Suppliers must comply fully with our applicable policies and directives.

Security
 Suppliers shall ensure that all necessary security arrangements are in place to protect their employees, contractors performing work at their sites, as well as their assets, especially in areas of conflict. In particular, suppliers are expected to have an actionable crisis management policy in place to be able to respond to emergencies timely and efficiently.

Working Conditions
 Suppliers shall uphold fair and decent working conditions. Workers shall be paid at least the local industry rate or minimum wage stipulated by national law, whichever is higher, and benefit from social security schemes according to national legal standards. Should there be no legal minimum wage in the country of operation, Suppliers shall pay their workers considering the general level of wages in the country, the cost of living, social security benefits and the relative living standards.

For Yash Pakka Limited

Sachin Kumar
 Sachin Kumar Srivastava
 Company Secretary & Head of HR

ANNEXURE - 6



केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान
Central Pulp & Paper Research Insti

An autonomous organisation under the administrative con
Ministry of Commerce & Industry, Govt. Of India
(Registered under Societies Act)

CPPRI/EMD(ET)/PCIII/19-20/15

08.05.2019

To

Sri Narendra Agarwal
Operations Head
M/s Yash Papers Limited
Yash Nagar, Faizabad

Sub: Adequacy of existing ETP - regarding Report

Dear Sir

With reference to your e-mail dated 16.04.19 regarding above mentioned subject. In the same reference please find enclosed herewith the technical report "ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP) FOR TREATMENT OF EFFLUENT GENERATED FROM 110 TPD KRAFT AND POSTER PAPER, 26TPD PULP AND 6 TPD TABLE WARE PRODUCTION" of your mill for your kind perusal.

The receipt of the payment made by you will be sent by our account department separately.

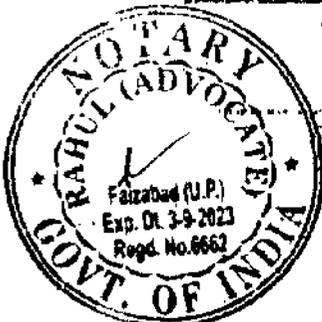
Regards

Thanking You.

Yours faithfully


(Dr. Shrivaker Mishra)
Scientist E - II & In-charge (ET)
Environmental Management Division

Encl: Adequacy of existing ETP report

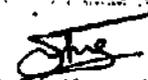


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Tel. Direct (0132) 2714050, Tel. EPABX (0132) 2714053, 2714051, 2714062
Cable: (DEPPRI), Saharanpur, Fax (0132) 2714052, website: www.cppri.org.in
Email: director.cppri@gmail.com, director@cppri.org.in, info@cppri.org.in

HEAD OFFICE

Plot No. 20, Sector-1, Saranwati Town, Part-1, Near Vinayak Hospital, Delhi-110 009
Phone: (011) 49127213, 9910908169

For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

TECHNICAL REPORT

on

**ADEQUACY ASSESSMENT OF EXISTING EFFLUENT
TREATMENT PLANT (ETP) FOR TREATMENT OF
EFFLUENT GENERATED FROM 110 TPD KRAFT AND
POSTER PAPER, 25 TPD PULP AND 05 TPD
TABLEWARE PRODUCTION**

at

**Yash Papers Limited
Yash Nagar, Ayodhya (U.P.)**

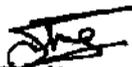
Prepared by



**Central Pulp & Paper Research Institute,
Sahasrampur 247031 (U.P.)**



For Yash Pakka Limited

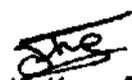

**Sachin Kumar Srivastava
Company Secretary & Head Legal**

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	ETP Photographs	Annexure-I



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

1. BACKGROUND OF THE MILL

Yash Papers is located at 9th Km. stone, Yash Nagar, Ayodhya (U.P.). The mill was established in the year 1981. The mill has total installed production capacity of ~190 TPD. At present the mill is manufacturing around 110 TPD kraft & poster from three MG paper machines, 25 TPD wet lab pulp from 2 mould machines, 05 TPD table ware from automatic and semi-automatic table ware machines. The mill is also producing 3 TPD egg tray from 100 % sludge. Paper and table ware is manufactured using agro residues (85 - 90 %), imported pulp (5 - 10 %) and gunny (5-10%) as raw material. The mill has own power generation from 6.0 MW and 2.5 MW turbines and one thermic fluid heating boiler of 30 lac K Cal. With above productions, the mill is also manufacturing 30 TPD pith pallet from pith (bagasse waste). The process flow sheet of manufacturing process for agro residue and gunny are given in Fig.-1.

2. OBJECTIVE OF THE REPORT

The mill has full-fledged effluent treatment facilities comprising of anaerobic and aerobic treatment system for treatment of mill effluent generated by the mill. The objective of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) for treatment of effluent generated from above production facilities (~140 TPD) to meet the stipulated discharge norms. A team of scientists visited the mill on 29-30.05.2019 for collection of waste water samples as well as information related to fresh water consumption, waste water discharged and specifications of existing ETP.

Page 1



For Yash Pakka Limited

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Sr. No.	Parameter	Discharge Norms
1	pH	6.5- 8.5
2	TSS, mg/l	< 100
3	COD, mg/l	< 250
4	BOD, mg/l	< 30

3. MILL PROFILE

The mill employs agro residues (bagasse), gunny as well as purchased soft wood pulp for paper production. The composition of fiber furnish depends on grades of paper produced. The process employed by the mill for processing bagasse, gunny and imported soft wood pulp is summarized as under:

Raw Material Preparation

Raw material processing of agriculture residue like bagasse involves depithing and wet washing. The agro residue is first subjected to dry depithing process followed by wet depithing. Treated effluent and back water from mill process is used for wet depithing. The pith is separated by B2 thickener followed by Micro Plate Settler (MPS).

For gunny bag, the rags are taken to the rag cutter, where smaller pieces of the rags are produced for easy digestion. The dust is removed in a duster and the dust free gunny is used for pulping.

Imported readymade soft wood pulp is directly taken to a mechanical pulper for slushing.



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Company Secretary & Head Legal

Pulping:

Agro residue fiber line:

The mill employs continuous digester through a mechanical screw press for bagasse pulping. Continuous cooking process has advantages in terms of uniform quality of pulp, efficient use of chemicals and steam etc. This system gives better productivity and more uniform quality of pulp. The cooked agro pulp is blown to a blow tank. From blow tank the pulp slurry is passed through brown stock washers for washing and removal of black liquor. After washing of agro pulp, the agro pulp is divided in two streams. One stream (unbleached) is used for kraft paper production and other stream the unbleached pulp is bleached using CEHH bleaching sequence and used to produced bleached (poster) paper.

Gunny stream fiber line:

The mill uses rotatory spherical digester for cooking of gunny, caustic is added as cooking chemical and cooking temperature is 170°C at 7 kg/cm² pressure. The cooked material is taken to beaters to get pulp, which is stored in chest. From chest the gunny pulp is screened through Johnson screen to remove foreign matter. Triple disc refiner is used for refining of gunny pulp. Refined pulp is taken to blending chest to produced required grade of paper.

Soft wood pulp fiber line:

Imported soft wood pulp is taken to a mechanical pulper, where water is added to make pulp slurry. The pulp is cleaned and stored in chest. From



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Company Secretary & Head Legal

chest the pulp at proper consistency taken to machine chest for paper making.

Stock Preparation & Paper Making

Unbleached/Bleached Pulp produced from bagasse, gunny as well as purchased pulp are blended in pre-determined ratio in blending chest as per end product requirement. Pulp is then pumped to mixing chest where chemicals like filler, starch, sizing chemicals etc. are added as per quality requirement. The pulp from stock preparation section is diluted through back water and then passed through pressure screens and centri-cleaners to remove impurities. It then goes to paper machines (1, 2 & 3) for making required quality of paper.

The mill has 3 MG paper and 2 Mould Machines the details of which are as under:

Particulars	Paper Machine				
	PM-1	PM- 2	PM- 3	Mould M/c -1	Mould M/c -2
Deckle, m	2.2	2.2	4.0	2.0	2.0
Speed, mpm	80-240	85-290	150 - 420	2-10	2-10
Press section	Single nip hard press	Single nip hard press	Single nip hard press	Single press	Single press
Dryers	MG with hood	MG with hood	MG with hood	Not available	



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4.0 FRESH WATER USAGE

In the mill the fresh water is used mainly in showers at paper machine, pulp washing & bleaching, boiler, make up water cooling tower, chemical preparation etc. The paper machine back water after recovery of fiber is reused to the maximum possible extent for pulp dilution etc. The mill has six numbers of submersible bore wells for extraction of the ground water to meet the mill requirement. Four bore wells operate regularly and two are kept as standby and operates as per fresh water requirement. Fresh water is first collected in two numbers of reservoir of capacity 200 m³ & 500 m³ and then distributed to different paper making sections as per their requirement. The tentative details of fresh water usage for manufacturing of around (~140 TPD production), 110 TPD kraft and poster paper, 25 TPD pulp and 5 TPD table ware is given below:

Details	Fresh Water Consumption, m ³ /day
Raw Material Preparation	Nil (only treated effluent and back water is used)
Pulp Mill	2,087
Paper Machine (1, 2 & 3)	1,526
Boiler	900
Cooling tower make up water	725
Chemical Preparation & Miscellaneous, m ³ /day	2,262
Total Water Consumption, m³/day	7,500
m ³ /t product	~ 53.6

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For Yash Pakka Limited


 Sachin Kumar Srivastava
 Company Secretary & Head Legal

5.0 WASTE WATER GENERATION & ITS CHARACTERISTICS

The effluent volume generated and their characteristics from existing 140 IPD kraft & poster paper production facilities from agro residues, gunny bag & imported water paper are given below (samples collected and analyzed by CPPRI):

Parameter	Inlet to lagoon-I	Outlet from lagoon - II	Combined mill effluent going to ASP including lagoon -II outlet & colony
Raw material washings generated, m ³ /day	2,160	2,160	6,900
pH	7.64	6.0	6.2
T.S.S., mg/l	1,403	206	81.0
COD, mg/l	3,696	1,546	1,415
BOD, mg/l	1,870	1,320	692

6.0 EXISTING EFFLUENT TREATMENT PLANT

The existing effluent treatment system comprises anaerobic and aerobic treatment of effluent to meet the stipulated discharge norms. For anaerobic treatment of wet washing effluent the mill has anaerobic lagoon (2 Nos.) as indicated in Fig.- 2. The bagasse is first taken to dry depithers and then passed through wet washing where treated effluent and back water from mill is used. Pith is separated using B-2 thickener, Micro Plate Settler (MPS) and belt press. The effluent from bleach plant



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is directly collected into equalization tank where mixing arrangements are available. Back water from paper machine 1, 2 & 3, 2 mould machines and 1 table ware are collected in sump pit after passing through grill screens. The rejects from RO plant and effluent from recovery plant and power plant etc. are directly collected in sump pit. The effluent from lagoon- II is also collected in sump pit. Polyelectrolyte is added in sump pit where mixing arrangement is also available. Finally the effluent from sump pit and equalization tank is pumped to the splitter box, where the combine effluent is divided into two streams. Both the streams effluent passed through primary clarifier separately and biologically treated through activated sludge process (Aeration tank 1 & 2) where surface aerators, blower and jet aerators are available to supply oxygen required for bacterial growth for reduction of pollutional parameters. The aeration tank-1 is equipped with surface aerators (04 x 25 HP) and blower (01 x 40 HP) and Aeration tank-2 is equipped with surface aerators (04 x 40 HP), Jet aerators (03 x 37.5 HP) and blower (01 x 40 HP). Urea and DAP is added to facilitate the bacterial growth. The underflow of primary clarifiers 1 & 2 are passed through B-2 thickener. The sludge is sold to board mill. After aeration the waste water is clarified in a Secondary Clarifiers (1 & 2). A part of secondary treated effluent (~1,300 m³) is reused for raw material wet washing, about 2,000 m³ treated effluent used for irrigation by nearby farmers and rest (~2,800 m³) is further treated through Multi Grade Filters (MFG) and Activated carbon Filter (ACF) and discharged to drain. The underflow of secondary clarifiers 1 & 2 is passed through decanter and sludge is used for land fill. The ETP photographs are given in



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Company Secretary & Head Legal

Annexure-I and ETP flow sheet is given in Fig.- 2. The design specifications of ETP are given below:

Specifications of Existing ETP

S. No.	Details	Dimensions	Purpose
1.	Equalization tank with air mixing device	15 m x 15 m x 4.7 m Capacity: 1,057 m ³	For proper mixing of effluent to remove shock load
2.	Sump pit	4 m x 4 m x 3.5 m Capacity- 56 m ³	For addition and mixing of polyelectrolyte
3.	Splitter box	2 m x 2 m x 1.6 m Capacity- 6.6 m ³	For dividing of total effluent into two streams
4.	Lagoon Tank- 1	Capacity- 4,900 m ³	Anaerobic treatment of wet washing effluent
5.	Lagoon Tank- 2	Capacity- 2,900 m ³	Anaerobic treatment of wet washing effluent
6.	Primary clarifier-1	Φ 15 m x SWD 3.5 m Capacity- 600 m ³	For removal of suspended solids
7.	Primary clarifier-2	Φ 20 m x SWD 3.5 m Capacity- 1,100 m ³	For removal of suspended solids
8.	Aeration Tank- 1	30 m x 30 m x 3.5 m Capacity: 3150 m ³	For decomposition of biodegradable organic matter so as to reduce COD & BOD load
9.	Aeration Tank- 2	39 m x 39 m x 3.5 m Capacity: 5,323 m ³	For decomposition of biodegradable organic matter so as to reduce COD & BOD load
10.	Secondary clarifier-1	Φ 15 m x SWD 3.5 m Capacity- 600 m ³	For removal as well as recirculation of biological biomass
11.	Secondary clarifier -2	Φ 28 m x SWD 3.0 m Capacity- 1,900 m ³	For removal as well as recirculation of biological biomass
12.	Tertiary treatment system		For polishing the biologically treated

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Sachin Kumar
Company Secretary

For Yash Pakka Limited

	Mully Filter Activated carbon Filter	Grade	03 Nos. (120 m ³ /hr each) 02 Nos. (200 m ³ /hr each)	effluent
13.	Sludge Handling system -Primary sludge -Secondary sludge		B-2 thickener Decanter	For dewatering of ETP sludge
14.	Online Continuous Effluent Monitoring System (OCEMS) and effluent flow meter		Available	pH, TSS, COD, BOD & Flow are monitored

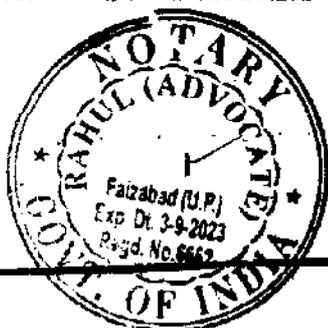
7.0 ADEQUACY ASSESSMENT OF EXSITING EFFLUENT TREATMENT PLANT

Adequacy Assessment of Acrobic Treatment Based on Activated Sludge Process (ASP)

The mill has full-fledged Effluent Treatment System based on activated sludge process for treatment of combined mill effluent (wet washing effluent and other mill effluent). Based on effluent samples collected and analyzed by CPPRI the pollution load generated from ~140 TPD production as given above in the report. The details of existing ETP with respect to its adequacy are given below:

Sl. No.	Particulars	Value
1.	Installed Production Capacity, t/d	190
2.	Actual production, t/d	140
3.	Fresh Water Consumption, m ³ /day	7,500
4.	Other mill effluent, m ³ /day	5,600

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For Yash Pakka Limited

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Sachin Kumar Srivastava
Sachin Kumar Srivastava
Company Secretary & Head

5.	Reuse of Treated Effluent after Secondary Clarifier, m ³ /day	1,300
6.	Total Effluent Volume Generated and going to biological treatment system, m ³ /d	6,900 (288 m ³ /hr)
Characteristics of Inlet to Aeration Tank (lagoon-II out let and other mill effluent)		
6.	TSS, mg/l (Inlet to Aeration Tank)	81 (559 kg/day)
7.	COD, mg/l (Inlet to Aeration Tank)	1,415 (9,764 kg/day)
8.	BOD, mg/l (Inlet to Aeration Tank)	692 (4,775 kg/day)

Adequacy of existing ETP

S. No.	Details	Capacity	Remarks
1.	Equalization tank with air mixing device	Capacity: 1,057 m ³	Adequate
2.	Sump pit	Capacity- 56 m ³	Adequate
3.	Splitter box	Capacity- 6.5 m ³	Adequate
4.	Lagoon Tank- 1 Wet washing effluent flow: 90 m ³ /hr	Capacity- 4,900 m ³ R. time: 54.4 hrs.	Adequate
5.	Lagoon Tank- 2 Wet washing effluent flow: 90 m ³ /hr	Capacity- 2,900 m ³ R. time: 32.2 hrs.	Adequate
6.	Primary clarifier-1 Effluent flow: 90 m ³ /hr	Capacity- 600 m ³ Retention time: 6.7 hrs. Surface Area: 177 m ² SOR- 12.2 m ³ /m ² /d	Adequate
7.	Primary clarifier-2 Effluent flow: 200 m ³ /hr	Capacity- 1,100 m ³ Retention time: 5.5 hrs. Surface Area: 314 m ² SOR- 15.3 m ³ /m ² /d	Adequate



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Sachin
Kumar

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For Yash Pakka Limited

Sachin Kumar
Sachin Kumar Srivastava
Company Secretary & Head Legal

8.	Aeration Tank- 1 Effluent flow including recirculation: 2.592 m ³ /d -108 m ³ /hr BOD load- 62.3 kg/hr	Capacity: 3150 m ³ VLR-0.47kg BOD/m ³ /d Retention time- 29 hrs O ₂ required -126 kg/hr O ₂ available- 230 kg/hr (Blowers- 01 x 40 HP and surface aerators 04 x 25 HP)	Adequate for decomposition of biodegradable organic matter so as to reduce COD & BOD load
9	Aeration Tank- 2 Effluent flow including recirculation: 5.760 m ³ /d ~240 m ³ /hr BOD load- 139 kg/hr	Capacity: 5,323 m ³ VLR - 0.62 kg BOD/m ³ /d Retention time- 22 hrs O ₂ required- 278 kg/hr O ₂ available- 450 kg/hr (Surface aerators- 04 x 40 HP and Jet aerators 03 x 37.5 HP & Blower 01 x 40 HP)	Adequate for decomposition of biodegradable organic matter so as to reduce COD & BOD load
10	Secondary clarifier-1 Effluent flow: 108 m ³ /hr	Capacity- 600 m ³ Retention time: 5.6 hrs. Surface Area: 177 m ² SOR- 14.6 m ³ /m ² /d	Adequate
11	Secondary clarifier -2 Effluent flow: 240 m ³ /hr	Capacity- 1,900 m ³ Retention time: 5.5 hrs. Surface Area: 616 m ² SOR- 9.35 m ³ /m ² /d	Adequate
12.	Tertiary treatment system - Multy Grade Filler - Activated carbon Filler	03 Nos. (120 m ³ /hr each) 02 Nos. (200 m ³ /hr each)	Adequate
13	Sludge Handling system -Primary sludge -Secondary sludge	B-2 thickener Decanter	Adequate For dewatering of ETP sludge

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02/05/19*



For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legal

8.0 OPERATION & MAINTENANCE OF BIOMETHANATION PLANT & ETP BASED ON ASP

To achieve the designed performance of Effluent Treatment System based on ASP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients in the aeration tank.
- Maintain required level of MLSS concentration (2000 - 3000 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- Use of coagulant to effectively settle the suspended solids in primary clarifier.

In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. The mill has ETP laboratory for regular testing of pollutional parameters. The parameters of concern and the frequency of their analyses advised are as under:

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28/5/19



For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legal

Parameters	Frequency of Analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Weekly
VFA & Alkalinity	Daily
Effluent Flow	Daily by V notch & flow meter

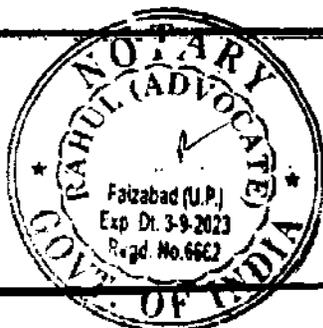
9.0 REMARKS

Based on the data & information related to existing ETP design specification given by the mill and pollution load assessed by CPPRI, CPPRI is of the view:

- The existing ETP based on activated sludge process given in Fig. - 2 is adequate to treat the effluent volume generated from total ~140 TPD production (110 TPD kraft & poster, 25 TPD pulp and 5 TPD table ware) to meet the discharge norms provided ETP operates under optimum conditions on regular basis.
- The mill suggested to install chemical treatment system for polishing the biological treated effluent.

Note: - This report is based on the technical information provided by the mill and cannot be deemed to be a certificate for any legal implication.

Dr. *S. Mishra*
S. MISHRA
Engrg.



For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legal

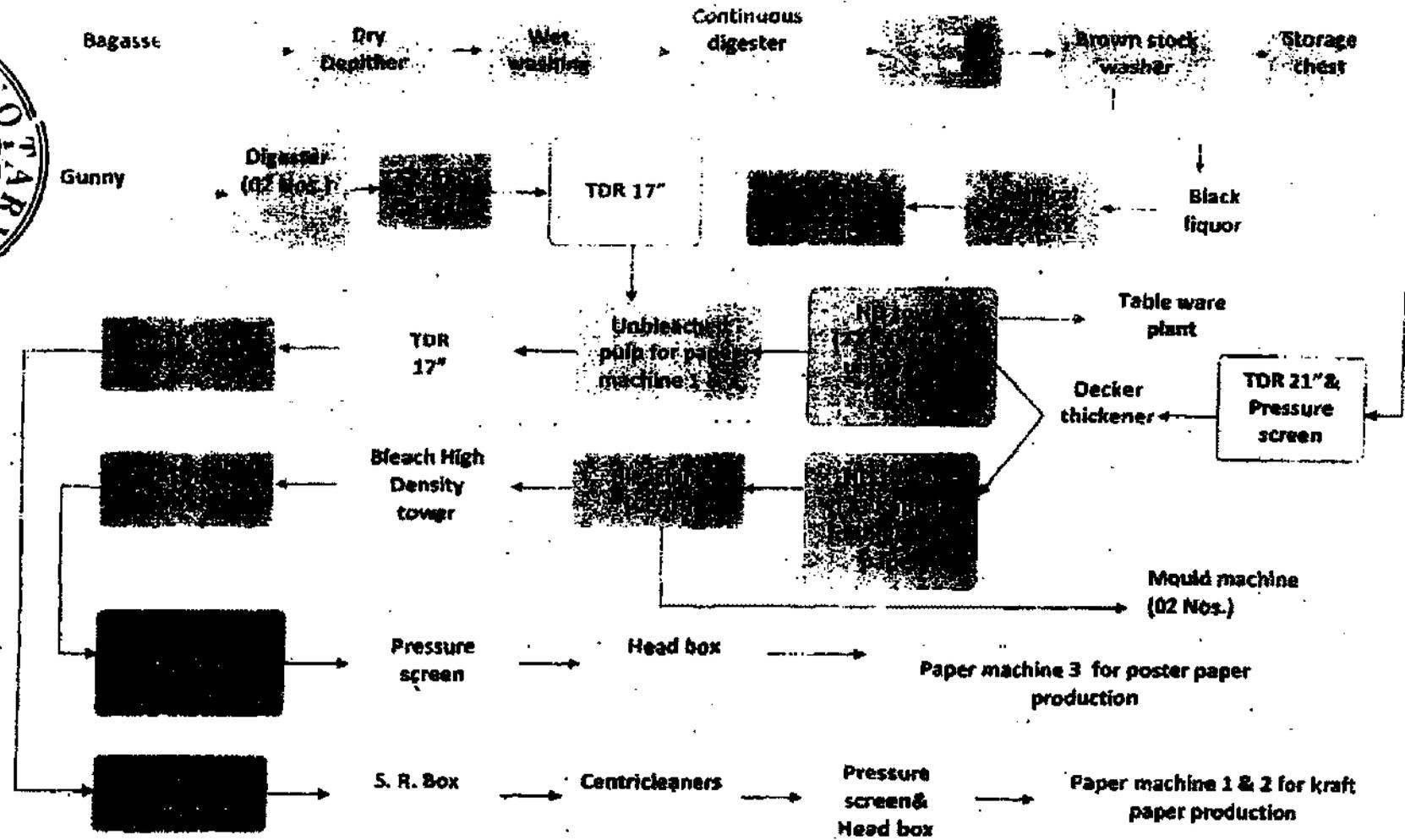


Fig.-1, Process Flow Sheet of Existing paper making process of 140 TPD at M/s Yash Papers, Faizabad

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Company Secretary & Head Legal

For Yash Pakka Limited

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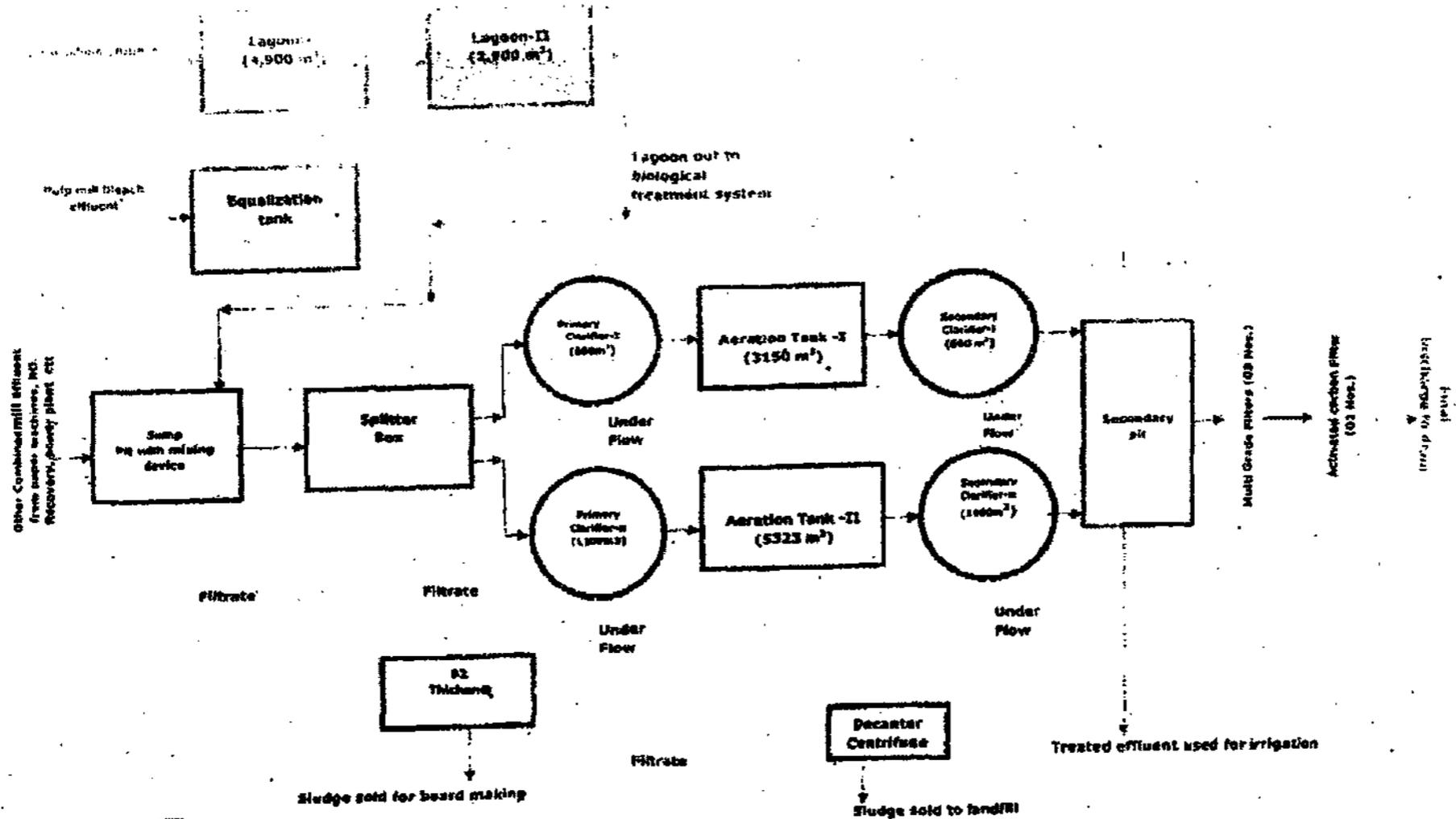


Fig.-2, Layout of Existing ETP at Yash Papers, Faizabad (U.P.)

Sachin Kumar Shrivastava
Company Secretary & Head Leg-2

For Yash Pakka Limited



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Annexure-I



Equalization Tank

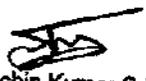


Lagoon Tank - 1



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For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



Lagoon Tank -2



Sump Pit



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09/09/19

For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Legat



Splitter Box



Primary Clarifier- 1



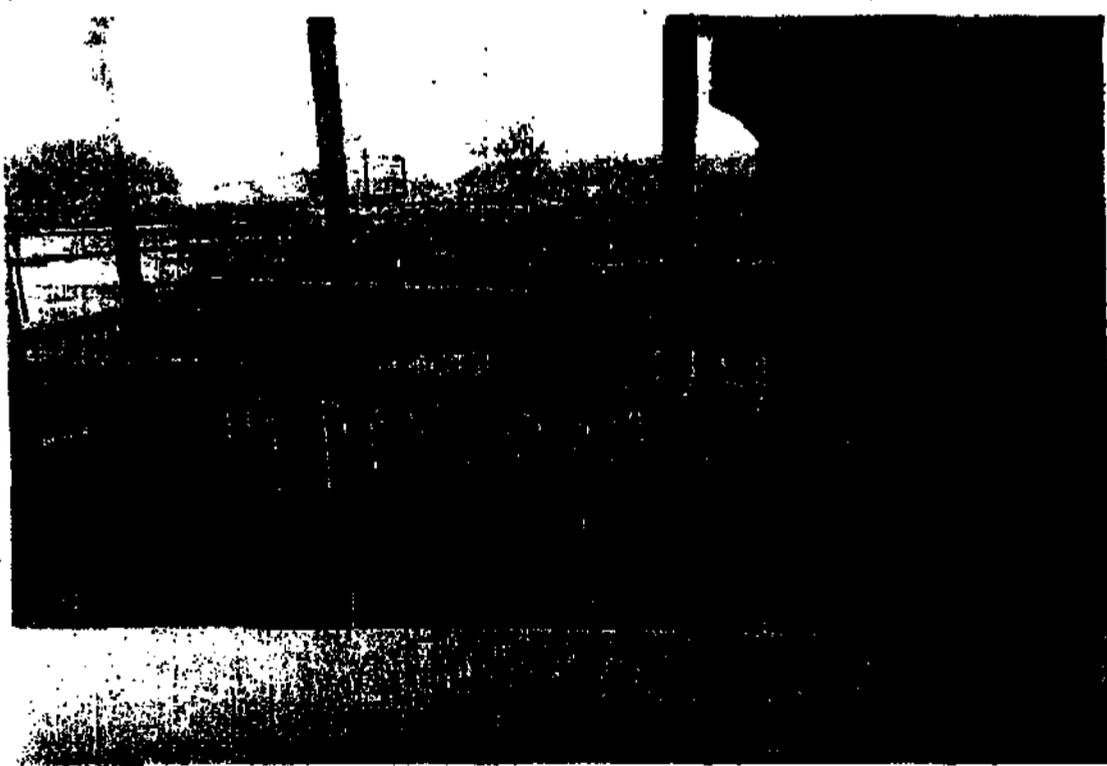
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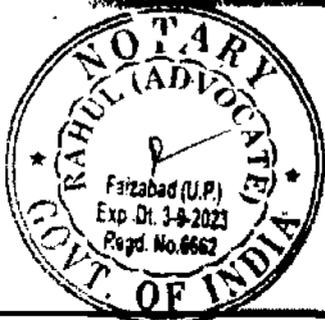
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Company Secretary & Head Legal



Aeration Tank-2



Secondary Clarifier-1



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For Yash Pakka Limited

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Company Secretary & Head Legal

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Secondary Clarifier-2



Multi Grade Filter



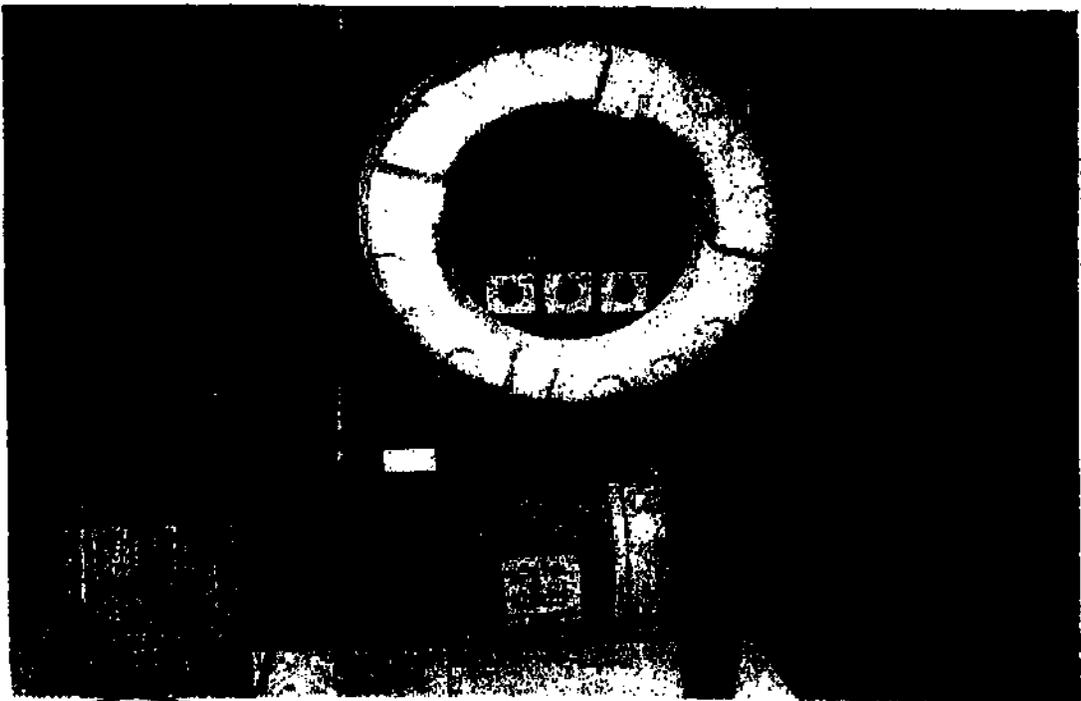
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For Yash Pakka Limited

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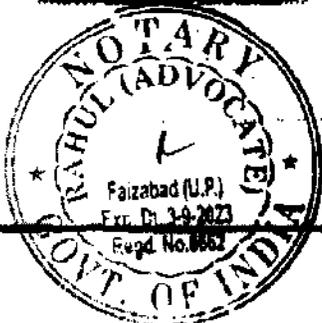
Activated carbon Filter



Flow Meter for recycling of Treated effluent

For Yash Pakka Limited

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Sachin Kumar Srivastava
Company Secretary & Head Leg.





OCEN2



Recycling of treated effluent



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Company Secretary & Head Legal

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ANNEXURE-7

Court No. - 1

Case :- MISC. BENCH No. - 866 of 2020

Petitioner :- Yash Pakka Ltd. Through Authorized Signatory
Respondent :- U.P. Pollution Control Board Through Member
Secretary & Others

Counsel for Petitioner :- Dhruv Mathur, Rahul Kumar
Counsel for Respondent :- C.S.C., A.K. Verma

Hon'ble Pankaj Kumar Jaiswal, J.

Hon'ble Narendra Kumar Johari, J.

Sri Dhruv Mathur, learned counsel for petitioner, Sri A.K. Verma, learned counsel for respondent no. 1-3 and Sri V.P. Nath, learned counsel for respondent no.-4 are present.

Learned counsel for respondent nos. 1-3, prays for and is granted three days to seek instructions in the matter and if necessary, may file short counter affidavit.

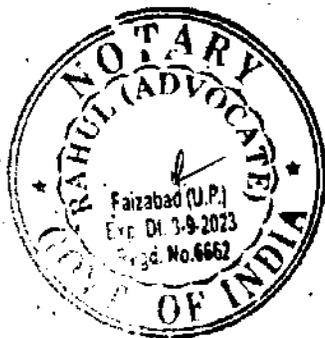
List thereafter as fresh.

No coercive measure shall be taken against the petitioner to recover the amount till the next date of listing.

(Narendra Kumar Johari, J.) (Pankaj Kumar Jaiswal, J.)

Order Date :- 14.1.2020

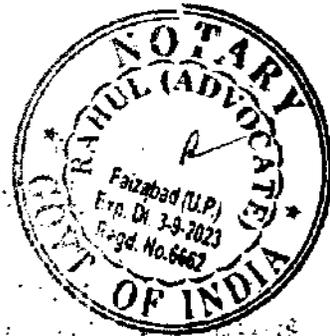
S. Verma



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

ANNEXURE - 8



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

ANNEXURE - 10

ERRAND

Errand Enterprises Private Limited
Correspondence Address & Regd. Office:
1208, Pearl Omega, Plot No. B-1
Netaji Subhash Place, Pitampura, Delhi-
110 034 [India]
Phone : +91-11-2735 1017, +91-11-4183 3264
Telefax : +91-11-4183 3264
CIN No. : U74900DL2016PTC283463

Quotation

To,

M/s - Yash Papers Ltd
Darshan Nagar, Faizabad
Uttar Pradesh

Date:- 15-January-2020

QI No:-EEPL/WTW/0971/2019-20 (

Kind Attn. :- Mr. Vivek Sharma

Subject: Revised Techno-commercial offer for testing of "Online Stack Monitoring System to measure Sox nox with PTV(Pressure, Temperature, Velocity), Humidity and SPM with normalization with Diagnostic Feature"

Dear Sir,

Greetings from Errand Enterprises Pvt Ltd.!!

We thank you for your valued enquiry:

As discussed and committed to you, we are pleased to offer you the techno-commercial offer for "Online Stack Monitoring System to measure Sox nox with PTV(Pressure, Temperature, Velocity), Humidity and SPM with normalization with Diagnostic Feature" and hope the offer submitted shall be in line to your requirement.

As you are aware, we are providing the instrument by only manufacturer in its segment with ISO 9001 (with Design), IS 14001 & ISO 45001 Certification.

Our providing OCEMS products are TUV Certified, CE Marked as per EN & IEC standard certified.

Hope, you will find our offer most suitable to your requirement and look forward to your valued order.

If you require any further clarification / information, please feel free to call on us.

Thanking you and assuring you our services always to the best of our ability.

With Best Regards,

For Errand Enterprises Pvt Ltd

Prepared by
Mr. Nitish Bhardwaj

7428393447

nitish@errandenterprises.com

Enclosure:

1) Techno-Commercial offer

Authorized by
Mr. Manas Babloni
Vice President
9999904509
manas@errandenterprises.com



For Yash Pakka Limited

Sachin Kumar Srivastava
Company Secretary & Head Legal



Errand Enterprises Private Limited
 Correspondence Address & Regd. Office:
 1206, Pearl Omaze, Plot No. B-1
 Netaji Subhash Place, Pitampura, Delhi-
 110 034 (India)
 Phone : +91-11-2735 1017, +91-11-4183 3264
 Telefax : +91-11-4183 3264
 CIN No. : U74900DL2015PTC283463

a. **Supply & Installation of**
ONLINE CONTINUOUS STACK EMISSION MONITORING SYSTEM - OCEMS TUV
 CERTIFIED & CE MARKED as per EN / IEC Standard
 Microprocessor & PLC Based Analyzer
 Model No.: PSGM-1-D-AGS & PE SPMIMS-C91
 Make & Brand: PRIMA, INDIA
 HSN CODE: 9027

Application: Steam Boiler with Coal as Fuel and flue gas treated with Wet Scrubber for desulfurization before emitted from stack.

Following data submission is mandatory for finalizing techno-commercial offer)

Stack ID: ___ mm	OD: ___ mm	Shape: ___
Sampling point Height from ground: ___ meters	MOC: ___	Fuel Used: ___
Flue Gas Temperature: ___ deg °C.	Velocity: ___ m/s	
Distance between Stack sampling point & analyzer location: ___ meters		
Stack Height from Ground: ___ meters		

PRIMA Hot-Wet Extraction condensation continuous emission monitoring system can monitor SO₂, NO_x, by adopting Difference Optical Absorption Spectroscopy (DOAS) analysis technology.

Features:

SO₂, NO_x Measurement:

- Two stages of condensation to remove water and cool down rapidly
- High reliability with many stages of water and dust removal • Self-researched and developed core devices and algorithms
- Achieve the simultaneous measurement for NO and NO₂
- Carry out simultaneous measurement for NO and NO₂, and then obtain NO_x by the accumulation method. No need of NO₂→NO converter.
- The product adopts the most advanced on-line analysis technology and has high accuracy; low lower limit and small temperature drift.
- Advance electronics and micro controller based Programmable Logic Controlled Two stage filtration, Auto Probe cleaning, Auto Drain and Auto Gas Conditioning & Sampling Device (AGCSD) make the system most popular.
- Automatic & Remote calibration facility.
- Human Machine Interface LC Graphic Multicolor TFT Touch screen display on panel for easy calibration and preventive maintenance.
- Measurement data output options are Analog 4-20mA, RS485 MODBUS RTU etc.
- The system has been designed in-house considering Dust, Temperature and Humidity conditions of INDIA.

For Yash Pakka Limited



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It uses the ultraviolet absorption spectrum gas analysis technology and chemometrics algorithm. The measurement accuracy is not affected by water and dust. Low detection lower limit and small temperature drift.

High range ratio (the maximum is 10:1).

Strong gas chamber, low operation and maintenance cost.

The gas chamber of the analyzer is made of stainless steel and the internal part is not required to carry out mirror polish and gold plating. The gas chamber is very strong, with low cost and small effect by water and dust.

Electronic with conformal coating as per EN standard to avoid atmospheric effects in harsh atmosphere.

The Panel, Sampling Probe & Sampling Pipe are designed considering atmospheric effect.



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Telefax : +91-11-4183 3264
CIN No. : U74900DL2015PTC263463

System specifications:

SO ₂ Gas Range :	0 to 3000 ppm	Resolution :	1 ppm (7500 mg/Nm ³)
NO Gas Range :	0 to 2000 ppm	Resolution :	1 ppm (2000 mg/Nm ³)
NO ₂ Gas Range :	0 to 1000 ppm	Resolution :	1 ppm (3000 mg/Nm ³)
NO _x Gas Range :	0 to 3000 ppm	Resolution :	1 ppm (NO+NO ₂) (5000 mg/Nm ³)
O ₂ Gas Range :	0 to 25%	Resolution :	0.1 %
PM/DUST Range :	0 to 500 mg/Nm ³	Resolution :	1 mg/Nm ³

Measuring Technology (SO₂, NO, NO₂, NO_x Gas)

- UV-DOAS (Ultraviolet Differential Optical Absorption Spectroscopy)

Measuring Technology (O₂ Gas)

- Zirconium Dioxide (ZrO₂)

Measuring Technology (PM/DUST)

- Laser Backward Scattering method



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CIN No. : U74900DL2015PTC283463

Sample Handling System, Gas Pretreatment (AGCD- Auto Gas Conditioning Device):

Gas sample in flue passes through the probe, primary filtration, sampling ball valve and secondary filtration in the chassis, then reaches to measuring cell. After analysis, the sample gas will be drained through sampling pump.

By Auto Gas Conditioning device function, controlling sampling ball valve and back-blowing solenoid valve, the system can regularly back-blow to the probe. It can also realize the regular calibration of the analyzer by controlling sampling ball valve and calibration solenoid valve.

REAL TIME Normalization:

With Pressure, Temperature, Velocity, Humidity/ Flow Measurement : Make & Model: PRIMA, PTV-91

As per latest CPCB Requirement 2018 of Protocol compliance following features can be incorporated in OCEMS system: Method: As per CPCB Guidelines 2018 Annexure-U & Compliance Protocol, USEPA 40 CFR Part 60 Appendix A, Method-2, Method-3, Method-5B, Method-19 & International Standard 1-3687D-410-3,

- Measurement of emission value in Normalization unit i.e. mg/Nm³
- Stack Gas Temperature Measurement (0 – 300° C) and compensation
- Stack Gas Velocity (Flow) 0 – 40 m/s and compensation
- Absolute Stack Gas Pressure measurement (0 to 100mmWC) and compensation
- Diagnosis features for Pressure / Vacuum, Flow failures
- Temperature & Moisture measurement at Analyzer

Remote Calibration Check Device (Gases Parameter)

Make & Brand: PRIMA

Model: PE-RCC-109-A-3 (SO₂, NO, NO₂) •

Integrated with main system.

• SPAN Gas (SO₂, NO, NO₂) & ZERO Gas 10 L capacity cylinder with one-time gas filled.

• Required Valve and SS Double Stage Regulators for each gas cylinders. •

Indicator for Process Sequence on main system Display.

N.P.: Complete functions with PRIMA DAMS (IoT Based Technology) Server only.



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With Pressure, Temperature, Velocity, Humidity/ Flow Measurement : Make & Model: PRIMA, PTV-91

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- Measurement of emission value in Normalization unit i.e. mg/Nm³
- Stack Gas Temperature Measurement (0 – 300° C) and compensation
- Stack Gas Velocity (Flow) 0 – 40 m/s and compensation
- Absolute Stack Gas Pressure measurement (0 to 100mmWC) and compensation
- Diagnosis features for Pressure / Vacuum, Flow failures
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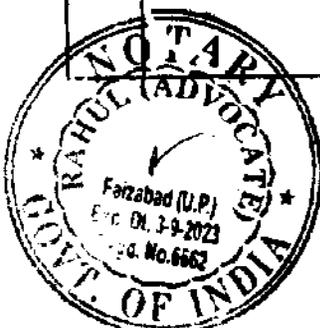
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CRN No. : U74900DL2015FTC283463

Data Acquisition & Management System (Individual for each stack)

Model: DAMS-M (Version suitable for Remote Calibration Application)

For Real Time Data Transmission (current format) to Cloud Server of CPCB by M to M methodology with IoT based next generation featured.

with required Hardware & license (ver.pe2018rcc) solution for Online server connectivity, Remote Calibration enable featured, Supplied with Hardware, Server space, SMS Alert & Email Alert for One-year subscription.

If any change / modification in format RT Data Transmission procedure imposed by CPCB the same will be implemented at the extra charge on time-to-time basis.

N.P.: Local Computer is NOT Required. (as per CPCB guidelines), Internet connection - Continuous- (in customer scope)

Supplied with Required Stack Flange for Gas Probe, PTV-91 device installation, required interconnecting signal cables for system, O&M Manual, Test / Calibration Certificate, Warranty Certificate.

Price Break-Up: # SOx NOx Analyzer : Rs. 14,50,000/-
SPM : Rs. 2,65,000/-
PTV, Humidity, Normalization with Diagnostic Feature : Rs. 6,95,000/-

Total COST INR 24,10,000=00 basic each system(GST Extra)

Certification & Validation:

TUV Certified Analyzer device as per Standard: IEC / EN 61010-1:2010 & IEC / EN 61326-1:2013 Measurement

Standards: Meets the requirement of ISO 7935, 12039, 10849.

TUV Certified as per ISO 9001: 2015 for Design, Production and Quality.

Validation performed as per USEPA Method 40 CFR part 60 Appendix A Method 5, Method 7.

Validation performed as per IS: 11255 (Part-1, 1985), (Part-2, 1985,2009) & (Part-7, 2005) Test Method.

Suitable Monitoring System & Real Time Data Transmission (IoT) as per CPCB Guidelines.



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CIN No. : U74900DL2015PTC283463

Scope of Errand:

- Design, Manufacturing and supply of offered system.
- Supervision for site preparation process done by buyer.
- Training for Operation & Maintenance
- Engineering Tool set required for routine maintenance.
- O & M Manual
- Warranty & Test Certificate.

Scope of Buyer:

- Power supply (as required) at sampling point
- Welding of flanges on stack at prescribed height / as per site requirement.
- Gas Sampling pipe / tube laying from sampling point till system.
- Electrical cable / power supply at sampling point till system.
- Compressed Air supplied till sampling point.
- Signal cable from installed system to DAMS.
- Welding job, Cable laying, Pipe laying, Civil Work, Fabrication work etc.
- Stabilized & Spike free power supply is preferred for efficient running of system
- Fuel Specific factor – K2 (Power plant)
- Separate Earth Pit should be used only for our supplied system •
Continuous Internet Connection at System location.
- Regulatory registration with SPCB / CPCB for RTD Transmission.
- Arrangement of Air-conditioned Room for Panel Installation

Interior requirements of analysis cabin are as follows:

Instrument air & air compressor :

Gas displacement : 0.2m³/min or more

Outlet pressure : 5 Bar – 8 Bar

Capacity : 40L or more

Air source treatment: clean, without water, dust or oil (Filter regulator + gas-water separator)

Power supply :

Rated voltage : 220VAC

Rated power : 5000 W (gas sampling pipe length dependent)

Separate grounding, ground resistances 4Ω

Platform :

Area > 2m (height) × (width) × 2m (length)



For Yash Pakka Limited

SJS
Sachin Kumar Srivastava
Company Secretary & Head

ERRAND ENTERPRISES PRIVATE LIMITED

ERRAND

Errand Enterprises Private Limited

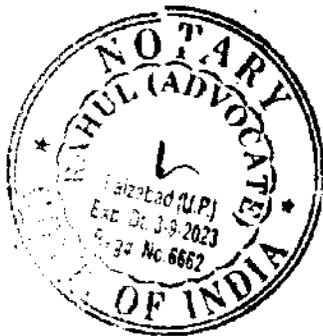
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CIN No. : U74900DL2015PTC283463

Load-bearing : 500kg (Consideration should be given that four staff work at the same time). Design should consider that the hoisting of equipment and skid resistance should conform to the technical requirements and use.

The escalator or Z ladder :

Width 1.2m ;

Guardrail height 1.2m



For Yash Pakka Limited

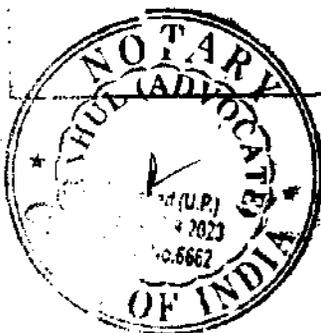
Sachin Kumar Srivastava
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Company Secretary & Head Legal

ERRAND

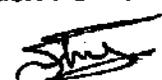
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4183 3264
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CIN No. : U74900DL2015PTC283463

TERMS & CONDITIONS

PRICES	: Ex Works Delhi
TAXES	: Extra, IGST@18%
PACK. & FORWARDING	: Extra, @ 2.5% Of Basic Value
FREIGHT	: Extra, At Actual on Buyer's Account
INSURANCE	: Extra, At Actual on Buyer's Account
INSTALLATION CHARGES	: For INR 35,000 each system + GST@18% (Excluding tube/cable laying, welding, civil work, electrification)
INSPECTION	: At Our Works at Buyers Cost
DELIVERY	: Within 6 to 8 Weeks, On Receipt of Technically & Commercially Clear Purchase order & Advance.
PAYMENT	: 50% Advance along with order and 50% Against Proforma Invoice prior to dispatch of materials.
WARRANTY	: 12 Months from The Date of Installation or 15 months from the date of supply whichever is earlier, Against Any Manufacturing Defect Excluding Consumables.
MAINTENANCE & OPERATIONAL MANUAL	: The Maintenance and Operational/Instruction Manual with Do's & Don'ts Will Be Supplied Along with Equipment. Comprehensive Documentation with respect to Installation, Commissioning Criteria, On-site Calibration, Operational Checks, And Maintenance Routines Required to Undertaken Along with Periodicity, Trouble Shooting Procedures Will Be Supplied by Us.
TEST CERTIFICATE	: We Will Issue the Test Certificate Along with Supply.
VALIDITY OF OFFER	: Valid For 30 Days from The Date of Quotation.



For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal

ANNEXURE-11

Waste Generation Report Month Jan -2020

Date	Recovery & Power plant Waste		ETP Waste		
	Boiler Ash Quantity (MT)	Lime sludge Quantity (MT)	Secondary Sludge Quantity (MT)	Primary Sludge (Used Egg Tray) Quantity (MT)	Primary sludge (Sold to Board Mill) Quantity (MT)
1-Jan-20	50.46	14.08	0	0	0
2-Jan-20	61.89	61.12	0	0	0
3-Jan-20	54	62.64	0	0	0
4-Jan-20	60.42	76.68	0	17.36	46.07
5-Jan-20	54.79	45.98	0	0	23.56
6-Jan-20	62.08	120.1	13.38	9.9	36.12
7-Jan-20	50.5	68.34	0	9.23	31.43
8-Jan-20	59.45	90.3	8.36	0	18.7
9-Jan-20	51.3	35.7	6.97	9.89	16.16
10-Jan-20	62.38	27.22	0	0	34.2
11-Jan-20	40.7	75.9	9.6	9.84	56.24
12-Jan-20	56.54	48.18	0	11.73	0
13-Jan-20	54.34	76.36	9.55	9.88	69.68
14-Jan-20	55.98	104.35	18.83	10.04	0
15-Jan-20	59.08	110.34	13.59	0	17
16-Jan-20	45.69	71.36	12.5	19.8	59.82
17-Jan-20	51.96	52.1	12.36	10.14	29.2
18-Jan-20	38.28	64	13.36	9.48	18.14
19-Jan-20	61.71	76.26	13.22	0	32.68
20-Jan-20	61.52	68	19.61	9.92	29.26
21-Jan-20	60.41	75.02	27.57	0	35.84
22-Jan-20	49.3	114.34	37.61	19.03	33.34
23-Jan-20	54.2	57.2	41.16	10.31	19.32
24-Jan-20	53	72.94	58.12	19.02	18.02
25-Jan-20	62.15	68.14	10.26	20.8	73.12
26-Jan-20	59.52	96.12	50.78	0	0
27-Jan-20	61	63.15	27.02	19.89	48.82
28-Jan-20	49.09	71.42	74.42	10.21	0
29-Jan-20	47.09	79.02	12.23	14.63	25.8
30-Jan-20	57.2	92.3	15.11	0	44.06
31-Jan-20	52.12	67.46	65.36	21.36	25.24



For Yash Pakka Limited

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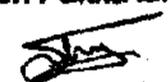
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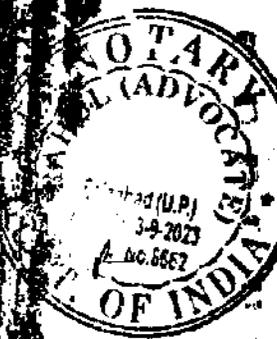


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For Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head Legal



Yash Pakka Limited


Sachin Kumar Srivastava
Company Secretary & Head



Head Office 18 858, Indra Nagar,
Lucknow, U.P.-226016
E-mail: abhisheksri824@gmail.com
Contact No +91 9794908161

CERTIFICATE

TO WHOM SO EVER IT MAY CONCERN

On the basis of book of accounts and records produced before us and according to the information and explanation given to us by Yash Pakka Limited (CIN: L24231UP1981PLC005294), having its Registered Office at YASH PAKKA LIMITED, 24/57, Birhana Road, Kanpur – 208001, Uttar Pradesh and Works & Corporate Office at Yash Nagar, Ayodhya – 224 135, we hereby certify that the Company has invested Rs. 2,12,47,434/- (Rupees: Two Crore Twelve Lakhs Forty Seven Thousand Four Hundred and Thirty Four only) in Corporate Social Responsibility activities for developing the Education, Sanitation, Cleaning towards Environmental Surroundings, hand pumps / street lights / solar lights etc., towards Village Development including activities towards eradication of poverty and Medical treatments to poor, during the period of FIVE years commencing from FY 2015-16 to FY 2019-20 (i.e. till December, 2019)

YASH PAKKA LIMITED					
Details from FY 2015-16 to FY 2019-20					
Description	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20 (till Dec, 19)
Donations:					
• Education, Environment & Sanitation, Employment, and Training & Development	18,66,131.00	10,00,000.00	7,00,000.00	30,00,000.00	30,00,000.00
Naife / Cleaning towards Environmental Surroundings	1,82,750.00	4,01,431.00	2,98,966.00	7,00,414.00	5,60,800.00
Other Donations – Hand Pumps / Street Lights / Solar Pumps / Offerings etc..	1,21,455.00	8,79,743.00	1,62,410.00	1,20,680.00	14,29,785.00
Village Development / Medical Treatment	8,77,625.00	8,43,203.00	31,86,010.00	3,99,953.00	15,16,078.00
Total	30,47,961.00	31,24,377.00	43,47,386.00	42,21,047.00	65,06,663.00
Grand Total	2,12,47,434.00				

This certificate is issued at the request of the management of the Company.

Certificate No: YPL/2019-20/008
UDIN: 20427584AAAAAD9190

Date: 21-02-2020
Place: Lucknow



For Srivastav & Co.
Chartered Accountants
FRN: 020466C

Abhishek
CA Abhishek Srivastava
(Proprietor)
M. No.: 427584

For Yash Pakka Limited

Sachin
Sachin Kumar Srivastava
Company Secretary & Head Legal



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H49416 / सी-6/जल-53/फैजा0/2019

Dated 28-05-20

अनुसारक
माननीय एन0जी0टी0 प्रकरण
ई-मेल द्वारा

सेवा में,
जिलाधिकारी,
अयोध्या।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के शुद्धीकृत उत्प्लावक का बिना किसी अवरोध के तिहुरा नाले के माध्यम से निस्तारित करने तथा तिहुरा नाले में सपीपवर्ती गोंद का वेस्ट वाटर बिना शुद्धीकृत किये निस्तारित न किये जाने के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निर्देश।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.45759/सी-6/जल-53/फैजा0/2019 दिनांक 01.01.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 एन0जी0टी0 नई दिल्ली में दायर ओ0ए0सं0-116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 को दृष्टिगत प्रकरण पर आपको पर्यावरण (संरक्षण) अधिनियम-1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये गये हैं :-

1. यह कि तिहुरा नाले में किसानों द्वारा बनाये गये समस्त बन्धों को तुरन्त हटा लिया जाये।
2. यह कि तिहुरा नाले के किनारे स्थित गोंद से वेस्ट वाटर बिना शुद्धीकृत किये तिहुरा नाले में निस्तारित न किया जाये।
3. यह कि तिहुरा नाले में एकत्र स्लज को मेसर्स यश पैका लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0), दर्शन नगर, अयोध्या के माध्यम से निकालने की व्यवस्था की जाये, जिससे तिहुरा नाले में बिना अवरोध के उद्योग का शुद्धीकृत उत्प्लावक निस्तारित हो सके।

उक्त निर्देशों की अनुपालन आख्या अभी तक बोर्ड को प्राप्त नहीं हुई है। ज्ञातव्य है कि प्रकरण मा0 एन0जी0टी0 नई दिल्ली में विचाराधीन ओ0ए0सं0-116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में आच्छादित है, जिसमें अग्रिम सुनवाई दिनांक 16.06.2020 को नियत है। प्रकरण पर जारी निर्देश के अनुपालन की स्थिति से मा0 अधिकरण को नियत तिथि से पूर्व अवगत कराया जाना है।

अतः आपसे अनुरोध है कि प्रकरण की संवेदनशीलता को दृष्टिगत रखते हुए बोर्ड द्वारा जारी निर्देशों का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित प्रशासनिक अधिकारियों को आदेशित करने का कष्ट करें, जिससे बोर्ड द्वारा जारी निर्देशों का अनुपालन सुनिश्चित हो सकें तथा नियत तिथि से पूर्व अद्यतन स्थिति मा0 एन0जी0टी0 नई दिल्ली को प्रेषित किया जाना सुनिश्चित हो सके।



निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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भवदीय
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